

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**WESTERN ZONE BENCH PUNE****AT PUNE**

I.A NO.209 OF 2023

IN

ORIGINAL APPLICATION NO. 58 OF 2022 (WZ)

ARYAVART FOUNDATION

.. APPLICANT

V/sRIA CETP CO-OP SOC.LTD.
AND OTHERS

.. RESPONDENTS

INDEX

SR NO	ANNEXURE	PARTICULARS	PAGE NOS.	
1.		Index	1417	1418
2.		I.A	1419	1426
3.		Affidavit in Support	1427	1428
4.	R-1	Copy of the permission letter to use additional water consumption to the Respondent No.5	-	1429
5.	R-2	Copy of the letter rescinding the membership	-	1430
6.	R-3	Copy of the NIO guidelines	1431	1432
7.	R-4	(I) Consent of the Respondent No.5 in the year 2021 forfeited the bank guarantee for non-compliance of JVS results.	1433	1450

		(II)Copy of the Consent dated 22 nd December 2021.		
8.	R-5	Sample reports of the Respondent No.5 showing the results of exceeding consented norms.	-	1451
9.	R-6	Copy of NIO designated point through the MIDC Pipeline.	1452	1457
10.	R-7	Copy of the permission dated 4 th July 2016.		1458
11.	R-8	Copy of the consent to operate dated 13 th December 2019.	1459	1470
12.	R-9	Copy of the letter agreeing to pay the contribution	-	1471
13.	R-10	Copy of the letter demonstrating the frequent breakage of pipeline	1472	1473
14.	R-11	Copy of the consented norms for discharge of effluent.	1474	1481
15.	R-12	Copy of the table showing the readings.	-	1482
16.	R-13	Copy of the minutes of meeting.	1483	1486
17.	R-14	Copy of the letter dated 3 rd November 2021.	1487	1488
18.	R-15	Copy of the payment made to the GST.	-	1489
19.	R-16	Copy of the diagram.	-	1490
		Last Page		1490

PUNE

DATE: 12/02/2024



ADVOCATE FOR RESPONDENT No.1

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH PUNE
AT PUNE

I.A NO.209 OF 2023

IN

ORIGINAL APPLICATION NO. 58 OF 2022 (WZ)

ARYAVART FOUNDATION .. APPLICANT

V/s

RIA CETP CO-OP SOC.LTD.
AND OTHERS .. RESPONDENTS

COMBINED REPLY ON BEHALF OF RESPONDENT NO.1 TO THE
INTERLOCUTARY APPLICATION No.209 of 2023 AND REPLY
DATED 7TH FEBRUARY 2024 FILED BY THE RESPONDENT NO.5

MAY IT PLEASE THE HON'BLE TRIBUNAL

1. At the outset, it is submitted that, the contents of the I.A. filed by the Respondent No.5 are denied by the Respondent No.1, except so far as they are expressly admitted herein. The Respondent No.1 has already filed a detailed response to the Original Application and I.A. No.188 of 2022, pointing out the role of Respondent No.5 in Roha M.I.D.C., and the same has been accepted by this Hon'ble Tribunal and that is why,

ordered the present Respondent to be made as party before this Hon'ble Tribunal.

2. The Respondent No.1 submits that it has never refused to grant additional capacity to the Respondent No.5 and that its request of 7.5 MLD was infact accepted by the Respondent No.1, which is evident by the letter given by the Respondent No.1. The Consent of the Respondent No.5 till 2019 shows that, the trade effluent quantity generated was 7.6 MLD, which is in the line of acceptance of the Respondent No.1. Copy of the said permission to use additional water consumption is annexed hereto and marked as **ANNEXURE – R-1**. The Respondent No.5 has rescinded the membership of Respondent No.1 in the year 2016. Copy of the letter rescinding the membership is annexed hereto and marked as **ANNEXURE – R-2**.
3. The Respondent No.5 has taken a reference of the Circular, issued by the Minister of Environment and Forests, which states that, industries falling in the category of 17 highly polluting industries cannot become a member of the CETP. The said statement is totally in contradiction, as the Respondent No.5 was a member of Respondent No.1 from 2005 to 2016.
4. The Respondent Nos.2 and 4 kept the Respondent No.1 in dark and did not take it in confidence, while allowing the permission to the

Respondent No.5 to discharge at the common discharge point of the CETP. This is serious omission as the authorities were fully aware about the CETP hydraulic load contribution of the Respondent No.5 and no technical assessment of such permission granted to Respondent No.5 on the performance of CETP was carried out by Respondent Nos.2 and 3. Respondent Nos.2 & 4 ought to have carried out the impact assessment on the treatment in CETP before granting the permission to direct discharge to Respondent No.5. Therefore, the levy of the compensation calculated and recommended by Respondent No.4 on Respondent No.1 itself appears to be baseless, prejudiced and hence should be rejected.

5. The Respondent No.5 is necessary to be made party in the present proceedings as while granting permission for direct discharge, the Respondent No.2 has modified the BOD limit from earlier 100 *ppm* to 30 *ppm* for creek discharge as per NIO guidelines. Copy of the said guidelines is annexed hereto and marked as **ANNEXURE – R-3**. The JVS results of all these years of Respondent No.5 from the Respondent No.2 are required to be examined by this Hon'ble Tribunal.
6. The Respondent No.2 while amending the Consent of the Respondent No.5 in the year 2021 has forfeited the bank guarantee of Rs.2 Lacs for non-compliance of JVS results is annexed hereto and marked as

ANNEXURE-4. This is clearly evident that, there has been non-compliance from the side of Respondent No.5, which has been noted by the Respondent No.2. The visit of the Joint Committee and more specifically the Joint Committee Report clearly states that, the sample reports of the Respondent No.5 have showed the results of 380 *ppm* which is exceeding consented norms is annexed hereto and marked as **ANNEXURE – R-5.** The Respondent No.5 is required to discharge at NIO designated point through the MIDC Pipeline, which is 14.4 KM at Gophan while the current MIDC line extends only upto 9.2 KMs at Arey Khurd is annexed hereto and marked as **ANNEXURE – R-6,** which clearly demonstrates that, it is the violation of the conditions of the permission granted by the Respondent No.2. It also shows the laxity on the part of Respondent No.4.

7. Respondent No.5 has been granted permission from Respondent No.4 on 4th July 2016, and Respondent No.2 & 4 on 13th July 2016 directed to directly discharge the treated effluent of Respondent No.5. The Respondent No.1 submits that while granting the permission the Respondent No.4 has given Respondent No.5 extra effluent to the extent of 5 MLD. Copy of the permission dated 4th July 2016 is annexed hereto and marked as **ANNEXURE – R-7.** However, Respondent No.2 has granted extra 1.8 MLD than Respondent No.2 in their consent

granted on 13th December 2019. Copy of the consent to operate dated 13th December 2019 is annexed hereto and marked as **ANNEXURE – R-8**. The Respondent No.1 submits that while Respondent No.5 resigned from Membership on 12th September 2016, Respondent No.5 agreed to pay contribution for construction of CETP in November 2015. Copy of the letter agreeing to pay the contribution is annexed hereto and marked as **ANNEXURE – R-9**. It is pertinent to mention herein that despite agreeing to pay the contribution, it did not pay and resigned from the membership. If one notes the chronology of the event, it appears to be a doubtful approach between the three parties, Respondent No. 2, 4 & 5.

8. The Respondent No.1 submits that the Respondent No.2 in their consent dt. 22nd December 2021, granted permission to Respondent No.5 for discharge of 14.4 MLD while the other industries have been discharging more than 12.5 MLD which is known to Respondent Nos.2 & 4. Copy of the Consent dated 22nd December 2021 is annexed hereto and marked as **ANNEXURE – R-4, Page no.2, Point no.4**. The designed capacity of the pipeline carrying the effluent is for 25 MLD as per Respondent No.4, therefore the total effluent quantity exceeds the limits. This results into frequent breakage of the pipeline. Copy of the letter

demonstrating the frequent breakage of pipeline is annexed hereto and marked as **ANNEXURE – R-10**.

9. The consented norms of discharge of effluent from CETP shows the TDS limit of 2100 ppm. Respondent No.2 &4 have granted the permission to Respondent No.5 to discharge effluent to common point of CETP. Respondent No.5 has not been given any limit of TDS by Respondent No.2. Copy of the consented norms for discharge of effluent is annexed hereto and marked as **ANNEXURE – R-11**. The regular analysis of the effluent of Respondent No.5 shows TDS value to the extent of maximum 6300 ppm and minimum 3400 ppm. Respondent No.1 has failed to understand how the result could meet 2100 ppm. Also shows COD more than consented value. Copy of the table showing the readings is annexed hereto and marked as **ANNEXURE – R-12**.
10. The Respondent No.4 had come out with guidelines on permission of direct discharge vide it's circular dtd.18th June 2021, wherein it directed that desirous industry to take permission from Respondent No.2 and discharge at NIO designated point either through its own pipeline or through discharge line provided by the Respondent No.4 under certain conditions. One of the condition is installation of on-line monitoring

system for treated effluent and need to connect it to server of Respondent Nos.1 to 3. The Respondent No.5 never connected to the server of Respondent No.1.

11. As regards the allegation of arbitrary charges the Respondent No.1 has shared charging pattern details with Respondent No.4 and all members. The details as discussed in the meeting were shared too with Respondent No.5. Copy of the minutes of meeting are annexed hereto and marked as **ANNEXURE – R-13**. The Respondent No.1 did not receive any written objections from the Respondent No.5. The Respondent No.4 had also agreed to charging pattern and other charges and has directed the Respondent No.5 to pay 1.42 Cr and 1.75 Cr vide it's letter 3rd November 2021. Copy of the letter dated 3rd November 2021 is annexed hereto and marked as **ANNEXURE – R-14**. On failure of the Respondent No.5 to pay the bills, the Respondent No.1 has ended up paying huge GST amount. Copy of the payment made to the GST is annexed hereto and marked as **ANNEXURE – R-15**.
12. Respondent No.1 requests Respondent No. 2 &4 whether there is any precedence of such permission to direct discharge to CETP Outlet before 2015 in Maharashtra. The Respondent No.1 has already provided a diagram to demonstrate that the samples are collected by the MPCB at the CEPT outlet, which is the confluence of the discharge of Respondent

No.5 and Respondent No.1 treated effluent. In view of the facts narrated above, it can be clearly seen that, the role of the Respondent No.5 is necessary to be examined by this Hon'ble Tribunal and the Environmental Damage Compensation levied upon the Respondent No.1, it has to be bifurcated between the parties involved. Copy of the diagram is annexed hereto and marked as **ANNEXURE – R-16**.

13. In view of the facts stated herein above, the Interim Application filed by the Respondent No.5 is required to be rejected and the present facts need to be taken into consideration.

PUNE
DATE: 12 / 02 /2024



ADVOCATE FOR RESPONDENT No.1

1427



BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE AT PUNE

I.A No. _____ of 2023
in

Original Application No. 58/2022(WZ)
APPLICANT

SUDARSHAN CHEMICALS

In the matter of

Aryavart Foundation

APPLICANT

Versus

M/s. Ria CETP Co-Op. Society Ltd. & Ors.

RESPONDENTS

AFFIDAVIT IN SUPPORT OF REPLY TO IA

MAY IT PLEASE THE HON'BLE TRIBUNAL

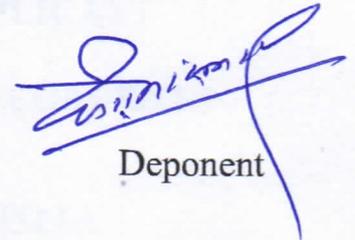
I, Dayanand Govind Nandgaonkar, aged about 59 years, Executive Director of the Applicant, having office at Plot No.6,9 & 11, MIDC Dhatav, Taluka Roha, District Raigad 402116, do hereby state on solemn affirmation as under: -

1. I say that I am the Executive Director of the Respondent No.1 and am authorized to file the present Affidavit. I say that I am aware of the facts and circumstances of the present case and hence am able to depose the same on oath.
2. I say that the Respondent No.1 herein has filed the present reply to IA opposing the deletion of the Applicant. I say that the contents of the said reply and the present affidavit are true and correct to the



best of my knowledge, information, belief and the legal advice which I believe to be correct.

WHATEVER stated herein above is true and correct to the best of my knowledge and belief and for the same I have signed hereunder at Rooha on 12th day of February, 2024.


Deponent




BEFORE ME
MAHENDRA DAMODAR PATIL
Advocate & Notary
Regd. No.-1137

Noted and Registered
Sr.No. 546 Dt. 12/02/2024

RIA - CETP**CO-OPERATIVE SOCIETY LIMITED**

(Regn. No. RGD/RHA/GNL/(0)904/94 dtd 7.9.94)

RIRC Bldg. Plot No. 6, MIDC, DHATAV - ROHA - 402 116

Phone : 02194 - 263599, Fax : 264594

Sudarshan Chemical Industries Ltd.,
46, MIDC, Roha Dist Raigad.

12.8.2014

Sub: Additional Capacity Utilization

Dear Sir,

This refers to your letter (dt. 4.8.2014) requesting for permission to use for additional water consumption.

You have booked volume of 7650 m³ / day water consumption in 22.5 MLD project. Considering your urgency & the present capacity utilization of present CETP, it would be possible to accommodate the additional volume of effluent from your unit if you consume total booked capacity.

As our regular practice, you are requested to give us an undertaking as mentioned below on Rs. 100 stamp paper:

"We hereby undertake to

1. Use maximum water up to 7650 m³ /day.
2. Discharge treated effluent to low COD effluent tank in CETP conforming to the standards laid down by MPC Board in our Consent to Operate.
3. Provide storage tank of treated effluent of suitable capacity to hold effluent for 12 hrs in our premises.
4. In future, if there would be any change in product mix or capacity enhancement, we shall intimate CETP Society before applying for Consent to Establish to MPCB
5. Provide technical support to CETP Society regarding up-gradation of low COD effluent pumping facility. "

We will issue the permission as asked for after we receive above undertaking.

Thanking you.

Yours truly,
For RIA-CETP CO. SOC. LTD.,P. P. BARDOLKAR
HON. CHAIRMAN

Received
S. T. Bhalerao
12-08-14

Sudarshan Chemical Industries Limited
46, MIDC Estate, Dhatav, Roha,
Dist. Raigad 402116, India
Tel.: +91 2194 263 531 Fax:+91 2194 263 602

12th September, 2016

To,
RIA CETP,
Dhatav, Roha
Attn: Mr. P P Bardeshkar

Sub: Discontinue our membership to the CETP

Dear Sir,

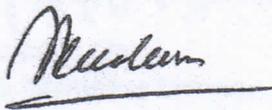
We would like to inform you that we have been treating our effluent which meets all parameters as mandated by Pollution Control Board and are granted permission by MPCB and MIDC to directly discharge our effluent in the MIDC disposal line. With regards to this, we want to discontinue our membership to the CETP with immediate effect.

We thank you for the cooperation given to us during our association with CETP.

Regards

Yours Truly,

For Sudarshan chemical Industries Ltd



B N Kadam

General Manager --Works

*Recd at
12/9/16
(sh)*

*copy handed over
to Mr P P Bardeshkar
on 13/9/16*



Sudarshan Chemical Industries Limited
Global Head Office :
162 Wellesley Road, Pune - 411 001, India
Tel: +91 20 260 58 888 Fax: +91 20 260 58 222
Email : contact@sudarshan.com
www.sudarshan.com

Fax: 24024068 / 24023515
Website: <http://mpcb.gov.in>
E-mail: u@mpcb.gov.in



Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E),
Mumbai-400 022

No. BO/MPCB/CAC-cell/ 2797

Date: 13/07/2016
10/06/2016

To,
M/s Sudarshan Chemicals Industries Ltd,
46, MIDC Dhatav, Roha,
Dist: Raigad 402115

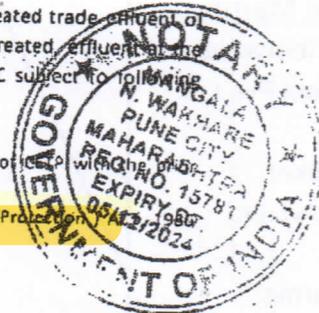
Sub: Permission for direct disposal of treated effluent of M/s Sudarshan Chemical Industries, Roha for existing unit at the outlet of CETP through dedicated effluent disposal pipeline into MIDC disposal pipeline.

- Ref:
- 1] Your letter for permission for direct disposal of treated effluent to MIDC disposal pipeline.
 - 2] Minutes of Personal hearing regarding the permission for direct disposal of treated trade effluent at outlet of CETP extended to the industry before JD(WPC) & AS(T) on 20.02.2016
 - 3] Minutes of the CAC meeting held on 22.03.2016.

Consequent upon your request for direct disposal of treated effluent to MIDC disposal pipeline vide above reference no. 1, personal hearing was extended to you before JD(WPC) & AS(T) on 20.02.2016. The minutes of the personal hearing were placed before CAC meeting held on 22.03.2016 and it was decided to give No Objection for the disposal of the treated trade effluent of M/s Sudarshan Chemical Industries Ltd, for existing unit to dispose off their treated effluent at the outlet of CETP through dedicated effluent disposal pipeline provided by MIDC subject to certain terms and conditions.

In the view of above, MPCB has no objection for the disposal of the treated trade effluent of M/s Sudarshan Chemical Industries Ltd, for existing unit to dispose off their treated effluent at the outlet of CETP through dedicated effluent disposal pipeline provided by MIDC subject to following terms and conditions:

1. Industry shall obtain the permission from MIDC.
2. Separate pipeline shall be provided from industry's premises upto outlet of CETP with permission of MIDC.
3. Industry shall ensure the ETP operations so as to meet the Environment (Protection) standards of 30 mg/l BOD concentration at the outlet.



- 5. The MIDC shall ensure the disposal of treated effluent at the location as suggested by NIO.
- 6. At present, the consented standards of BOD is 100 mg/l, hence needs to be amended accordingly for BOD 30 mg/l considering disposal in the Creek.

The consent to operate will be amended after the compliance of the above conditions.

(Signature)
(P.K. Mirashe)
Member Secretary

Copy to: 1. LO, MPCB, Mumbai: For information
2. Regional Officer, MPCB, Raigad/Sub-Regional Officer, MPCB, Mahad: For information.



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I ()
 No:- Format 1.0/CAC/UAN No.MPCB-
 BY_PRODUCT-0000000019/CO-2112000003

Date: 22/12/2021

To,
 M/s Sudarshan Chemical Industries Limited,
 Plot Nos. 44, 44 part, 45, 46 & 46 part, MIDC Dhatav,
 Tal. Roha, Dist. Raigad - 402116.



Sub: Grant of Amendment in Consent to Operate for expansion (part).

- Ref:**
1. Environment Clearance accorded by Env. Dept., GoM vide No. SEAC-2015/ CR-86/ TC-2 dtd. 02/02/2017.
 2. Environment Clearance for proposed change in Product Mix/ Process Change & CPP installation accorded by Env. Dept., GoM vide No. SIA/ MH/ IND2/ 51683/ 2013 dtd. 31/03/2020.
 3. Previous Consent to Operate accorded vide No. Format 1.0/ CAC/UAN No. 0000094213/ CO-2107000988, dtd. 16/07/2021, valid upto 31/07/2025.
 4. Minutes of committee Meeting for By product and Hazardous Waste categorization held on 02/09/2021.

Your application No.MPCB-BY_PRODUCT-0000000019 Dated 03.07.2020

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, annexed to this order:

1. The consent to operate is granted for a period up to 31/07/2025
2. The capital investment of the project is Rs.867.6553 Crs. (As per C.A Certificate submitted by industry Existing C.I. is Rs. 551.48 Crs + Expansion/ Increase in C.I. - Rs. 316.17 Crs)
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Pigments (Organic, Inorganic-Metallic/ EPD, Pearl, Pigment Preparation, Fluorescent, High Performance Pigments/ HP Dyes & Intermediates)	45473	MT/A
2	Co-generation Plant	20	MW
By Products			
3	Phosphoric Acid (12-15% Or, Di-calcium Phosphate)	3159	MT/M



Sr No	Product	Maximum Quantity	UOM
4	Recovered pigment	6	MT/M
5	POCl3	10	MT/M

3* Quantity of Phosphoric Acid (12-15%) or Di-calcium Phosphate shall not exceed 1215 MT/M or 1944 MT/M respectively

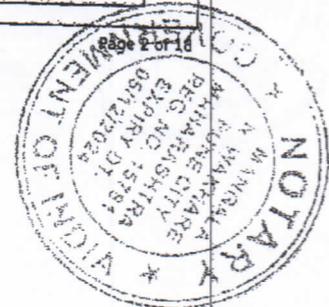
4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	14335	As per Schedule-I	Recycle treated effluent into process, for cooling tower make up and for utility purposes to the maximum extent and discharge remaining at CETP outlet sump
2.	Domestic effluent	72	As per Schedule-I	Sent to ETP

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1 & S-2	Boiler-1 (Coal-15 TPH) & Boiler-2 (Coal-29 TPH)	1	As per Schedule -II
2	S-3	Process stack for scrubber for organic Pigment	1	As per Schedule -II
3	S-4	Process stack for scrubber for Inorganic pigment	1	As per Schedule -II
4	S-5	Process stack for scrubber for Lead Dissolution pigment	1	As per Schedule -II
5	S-6	Process stack for scrubber for Calcinations	1	As per Schedule -II
6	S-7	Process stack for scrubber for Cadmium/Dissolution	1	As per Schedule -II
7	S-8	Process stack for scrubber for Cadmium	1	As per Schedule -II
8	S-9	Air wash unit TTK-300162	1	As per Schedule -II
9	S-10	Air wash unit TTK-300163	1	As per Schedule -II
10	S-11	Process stack for PY138 (Ammonia)	1	As per Schedule -II
11	S-12	Process stack for PY138 (SO2 scrubber)	1	As per Schedule -II
12	S-13	Incinerator	1	As per Schedule -II
13	S-14	Process stack for common scrubber CI2 2925	1	As per Schedule -II
14	S-15	DG Set (1150 KVA)	1	As per Schedule -II
15	S-16	DG Set 1000 KVA	1	As per Schedule -II

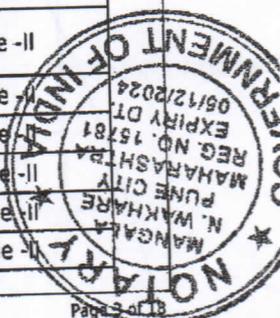
Sudarshan Chemical Industries Limited/CO/DAN No.MPCB-BY_PRODUCT-0000000019/ (02-12-2021 07:48:13 am)/QMS.P06_F02/00



Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
16	S-17	DG Set 1750 KVA	1	As per Schedule -II
17	S-18	DG Set 250 KVA	1	As per Schedule -II
18	S-19	DG Set 625 KVA	1	As per Schedule -II
19	S-20	Process stack for HPP Ammonia	1	As per Schedule -II
20	S-21	Batch Making New Azo Pigment	1	As per Schedule -II
21	S-22	Batch Making New Benz Pigment	1	As per Schedule -II
22	S-23	Rubine CDR 300001	1	As per Schedule -II
23	S-24	RLC CDR 300002	1	As per Schedule -II
24	S-25	Yellow CDR 300003	1	As per Schedule -II
25	S-26	Rubine CDR 300004	1	As per Schedule -II
26	S-27	Mica ABS 300013	1	As per Schedule -II
27	S-28	Mica Air Wash TTK 300282	1	As per Schedule -II
28	S-29	Mica ABS 300046	1	As per Schedule -II
29	S-30	Boiler-3 (Coal-62 TPH)	1	As per Schedule -II
30	S-31	White Plant ABS 300009	1	As per Schedule -II
31	S-32	White Coating ABS 300010	1	As per Schedule -II
32	S-33	White Air Washer AWU 300001	1	As per Schedule -II
33	S-34	IOC ABS 300014	1	As per Schedule -II
34	S-35	Iron Oxide (H2S scrubber)	1	As per Schedule -II
35	S-36	QA-65 Stack 1	1	As per Schedule -II
36	S-37	QA-65 Stack 2	1	As per Schedule -II
37	S-38	QA Plant	1	As per Schedule -II
38	S-39	Pilot Plant Scrubber	1	As per Schedule -II
39	S-40	Sumicos Absorber Unit ABS 300063	1	As per Schedule -II
40	S-41	Sumicos Air wash Unit AWU 300012	1	As per Schedule -II
41	S-42	Azo DCS CD-300005 Dust collector	1	As per Schedule -II
42	S-43	Azo DCS CD-300006 Dust collector	1	As per Schedule -II
43	S-44	Azo DCS Bx Making	1	As per Schedule -II
44	S-45	Boiler-4 (Coal-62 TPH)	1	As per Schedule -II
45	S-46	Boiler-5 (Coal-28 TPH)	1	As per Schedule -II
46	S-47	DG Set 1750 KVA	1	As per Schedule -II
47	S-48	DG Set (New) 1750 KVA	1	As per Schedule -II

Sudarshan Chemical Industries Limited/CO/UAN No.MPCB-BY_PRODUCT-000000019/ (02-12-2021
07:48:13 am)/QMS.P06_F02/00

Page 2 of 3



Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
48	S-49	Primary paddle Dryer	1	As per Schedule -II
49	S-50	Secondary paddle Dryer	1	As per Schedule -II
50	S-51	AHR stack	1	As per Schedule -II

6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	HDPE bags	200	Kg/Day	NA	Sale to Auth. Party/ Vendor/ CHWTSDF
2	Paper, Plastic, Sweepage, Fiber drum	212	MT/A	NA	Onsite Incineration/ CHWTSDF
3	Mica waste (Wet)	10000	MT/A	NA	Sale to Auth. Party for offsite recycling/ CHWTSDF
4	Canteen waste	20	MT/A	Biogas/ Vermin Compositing	Used as manure for gardening
5	Rubber, Hand gloves, PVC shoes, Tarpaulin, Paper bags, Hose pipes	15	MT/A	NA	Sale to Auth. Party for offsite recycling/ CHWTSDF
6	Broken discarded glass	5	MT/A	NA	Sale to Auth. Party for offsite recycling/ CHWTSDF
7	Boiler soot	2	MT/A	NA	Sale to Auth. Party for offsite recycling/ CHWTSDF
8	Wooden Scrap	300	MT/A	NA	Sale to Auth. Party/ Vendor
9	Insulating material/ Thermocol	15	MT/A	NA	Sale to Auth. Party for offsite recycling/ CHWTSDF
10	Excess biomass	2500	MT/A	NA	Sale to Auth. Party/ waste water treatment plant
11	Iron scrap	800	MT/A	NA	Sale to Auth. Party/ Vendor
12	Plastic/ Non metallic scrap	300	MT/A	NA	Sale to Auth. Party/ Recycler/ CHWTSDF
13	Paper	200	MT/A	NA	Sale to Auth. Party/ Vendor/ CHWTSDF
14	Electric scrap	18	MT/A	NA	Sale to Auth. Party/ Recycler
15	Boiler Ash	500	MT/Day	NA	Sale to Brick Making Units/ Landfill

Sudarshan Chemical Industries Limited/CO/UAN No.MPCB-BY_PRODUCT-000000019/ (02-12-2021
07:48:13 am)/QMS.P06_F02/00



Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
16	Excess biomass (Dry)	300	MT/M	NA	Used as bio-fertilizer/ compost/ CHWTSDF/ Sale to other ETPs
17	Discarded barrels	28800	Nos./Y	NA	Sale to Auth. Party/ Recycler after Decontamination

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	20	KL/A	Recycle	Sale to Auth. Party/ CHWTSDF
2	15.2 Discarded asbestos	11	MT/A	Secured Landfill	CHWTSDF
3	20.2 Spent solvents	4500	MT/M	Recycle/ Incineration	Sale to Auth. Party/ CHWTSDF
4	20.3 Distillation residues	1200	MT/A	Incineration	CHWTSDF
5	26.1 Process waste sludge/residues containing acid, toxic metals, organic compounds	35	MT/A	Incineration	CHWTSDF
6	29.1 Process wastes or residues	20	MT/A	Incineration	CHWTSDF
7	34.1 Chemical-containing residue arising from decontamination.	1	MT/A	Secured Landfill after treatment/ Incineration	CHWTSDF
8	33.1 Discarded Barrels/ Containers/ Liners	18000	Nos./Y	Recycle	Sale to Auth. Party/ CHWTSDF
9	36.2 Spent carbon or filter medium	3	MT/A	Secured Landfill after treatment/ Incineration	CHWTSDF
10	33.1 Discarded Liners	20	MT/A	Recycle/ Incineration	Sale to Auth. Party/ CHWTSDF
11	35.1 Exhaust Air or Gas cleaning residue	3	MT/A	Secured Landfill after treatment/ Incineration	CHWTSDF
12	35.2 Spent ion exchange resin containing toxic metals	0.5	MT/A	Incineration	CHWTSDF
13	35.3 Chemical sludge from waste water treatment	7000	MT/A	Secured Landfill	CHWTSDF
14	37.3 Concentration or evaporation residues	5600	KL/A	Secured Landfill after treatment/ Incineration	CHWTSDF



Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
15	Filter & Filter material which have organic liquid	20	MT/A	Recycle/ Incineration	Sale to Auth. Party/ CHWTSDF
16	5.2 Wastes or residues containing oil	200	Ltr/A	Incineration	CHWTSDF
17	37.2 Ash from incinerator	12	MT/A	Secured Landfill	CHWTSDF
18	29.5 Spent catalysts	5	MT/A	Recycle/ Secured Landfill	Sale to Auth. Party/ CHWTSDF

The applicant shall ensure disposal of by-products to Actual user having permission under Rule 9 of Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016.

8. **Conditions under Batteries (Management & Handling) Rules, 2001:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	Used Batteries other than lead Acid	200.00	Kg/Annum	Sale to Auth. Party/ Recycler

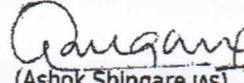
Specific Conditions for used Batteries:

- i. The applicant shall ensure that used batteries are not disposed of in any manner other than by depositing with the authorized dealer/ manufacturer/ registered recycler/ importer/ re-conditioner or at the designated collection center.
 - ii. The applicant shall file half-yearly return in Form VIII to the M.P.C. Board.
 - iii. Bulk consumers to their user units may auction used batteries to registered recyclers only.
9. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
 10. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
 11. Industry shall operate & maintain ETP to achieve BOD standard 30 mg/l. Industry shall recycle treated effluent into process, for cooling tower make up and for utility purposes to the maximum extent and remaining shall be discharge at CETP outlet sump as per EC condition.
 12. Industry shall explore the possibility to increase recycling of treated effluent into process, for cooling tower make up and for utility purposes.
 13. Industry shall make provision to stop immediately the discharge of treated effluent at the CETP Outlet Sump, in case, if quality of the treated effluent doesn't meet the Consented standards.
 14. Industry shall comply with the conditions stipulated in EC dtd. 02/02/2017 & 31/03/2020.
 15. Industry shall ensure that OCEMS data at the ETP Outlet & at the disposal point in CETP Outlet Sump are connected to Board's Servers uninterruptedly.
 16. Industry shall submit separate application with full details about disposal of by-products/ Hazardous waste for reviewing before Board's By-product Committee.



17. Bank Guarantee of Rs. 2 Lakh is forfeited towards exceeding JVS results. Industry shall top up BG with double amount totalling BG of Rs. 14 Lakh. Industry shall extend all existing BGs towards operation and maintenance of the Pollution Control Systems and towards compliance of the EC & Consent conditions.
18. This consent is issued with overriding effect on earlier Consent to Operate granted by the Board vide No. Format 1.0/ CAC/UAN No. 0000094213/ CO-2107000988, dtd. 16/07/2021, valid upto 31/07/2025.

For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS),
Member Secretary

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	8676553.00	MPCB-DR-0855	13/07/2020	RTGS

Copy to:

1. Regional Officer, MPCB, Raigad and Sub-Regional Officer, MPCB, Raigad II
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC-CAC Desk- for record & website updating purpose.



SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of total designed capacity 15,000 CMD consisting of Fenton's Treatment (For HPP/ HP Dyes effluent stream), Primary Treatment - Clari-flocculators, primary clarifier, Anaerobic Hybrid Reactor (For HPP/ HP Dyes effluent stream), equalization tank; Secondary treatment- Aeration Tanks, Secondary clarifiers, Tertiary treatment, Activated Glass media filter for the treatment of 14,335 CMD industrial effluent & 72 CMD domestic effluent.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5 to 9.0
(2)	Oil & Grease	10 mg/l
(3)	BOD (3 days 27°C)	30 mg/l
(4)	Total Suspended solids	100
(5)	Bioassay Test	90 % survival of fish after first 96 hours in 100%effluent
(6)	Mercury	0.01 mg/l
(7)	Total Chromium	2 mg/l
(8)	Chromium(Cr ⁶⁺)	0.10 mg/l
(9)	Lead	0.10 mg/l
(10)	Copper	2 mg/l
(11)	Phenolics(C ₆ H ₅ OH)	1.0
(12)	Zinc	5 mg/l
(13)	Nickel	3 mg/l
(14)	Manganese	2 mg/l
(15)	Cadmium	0.2 mg/l
(16)	Colour (Hazen Unit)	400
(17)	COD	250 mg/l
(18)	TAN	50 mg/l

- C] The Industry shall ensure connectivity online monitoring system at the ETP outlet and at the inlet of CETP treated effluent/ outlet sump to the MPCB server including separate energy meter for pollution control system.
- D] Industry shall recycle treated effluent into process, for cooling tower make up and for utility purposes to the maximum extent and remaining shall be discharged at CETP outlet sump through dedicated pipeline after confirming to the standards. In no case, effluent shall find its way for gardening / outside factory premises.



2. A] As per your application, domestic effluent is sent to Secondary treatment of Effluent Treatment Plant for further treatment & disposal.
- B] Industry shall comply prescribed standards & disposal path as prescribed at Sr. No. 1 B & C of schedule I.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions, The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	2273.00
2.	Domestic purpose	288.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable-	14070.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	10

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

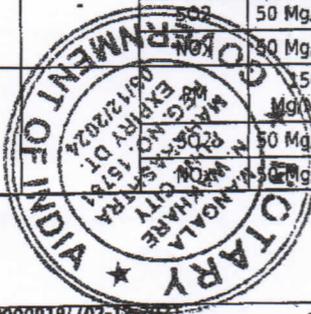
Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant Standard	
S-1	Boiler-1 (Coal-15 TPH)	ESP followed by common stack for 15 & 29 TPH Coal fired Boilers	45.50	Coal 3500 Kg/Hr	0.5	SO ₂	840 Kg/Day
						PM	150 Mg/Nm ³
S-2	Boiler-2 (Coal-29 TPH)	ESP followed by common stack for 15 & 29 TPH Coal fired Boilers	45.50	COAL 5536 Kg/Hr	0.5	SO ₂	1329 Kg/Day



Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant Standard	
S-3	Process stack for scrubber for organic Pigment	Caustic Water Scrubber	20.00	-	-	PM	150 Mg/Nm ³
						HCl	35 Mg/Nm ³
						NOx	50 Select
S-4	Process stack for scrubber for Inorganic pigment	Caustic Water Scrubber	20.00	-	-	PM	150 Mg/Nm ³
						HCl	35 Mg/Nm ³
						NOx	50 Select
S-5	Process stack for scrubber for Lead Dissolution pigment	Water Scrubber	20.00	-	-	PM	150 Mg/Nm ³
						HCl	35 Mg/Nm ³
						NOx	50 Select
S-6	Process stack for scrubber for Calcinations	Caustic Water Scrubber	20.00	-	-	PM	150 Mg/Nm ³
						SO ₂	50 Select
						NOx	50 Select
						H ₂ S	5 Mg/Nm ³
S-7	Process stack for scrubber for Cadmium/ Dissolution	Caustic Water Scrubber	20.00	-	-	PM	150 Mg/Nm ³
						SO ₂	50 Select
						NOx	50 Select
						H ₂ S	5 Mg/Nm ³
S-8	Process stack for scrubber for Cadmium	Caustic Water Scrubber	20.00	-	-	PM	150 Mg/Nm ³
						SO ₂	50 Select
						NOx	50 Select
						H ₂ S	5 Mg/Nm ³
S-9	Air wash unit TTK-300162	Water Scrubber	16.00	-	-	PM	150 Mg/Nm ³
						HCl	35 Mg/Nm ³
S-10	Air wash unit TTK-300163	Water Scrubber	16.00	-	-	PM	150 Mg/Nm ³
						HCl	35 Mg/Nm ³
S-11	Process stack for PY138 (Ammonia)	Caustic Water Scrubber	8.00	-	-	NH ₃	30 Mg/Nm ³



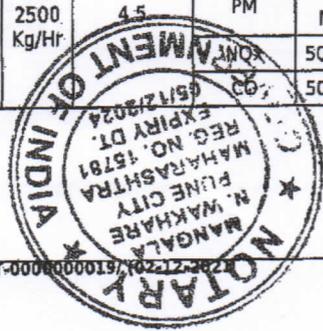
Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-12	Process stack for PY138 (SO2 scrubber)	Water Scrubber	8.00	-	-	SO2	50 Select
						TPM	150 Mg/Nm ³
S-13	Incinerator	Caustic Ventury Scrubber	35.00	LDO 15 Kg/Hr	1.8	PM	50 Mg/Nm ³
						SO2	200 Mg/Nm ³
						HCl	50 Mg/Nm ³
						CO	100 Mg/Nm ³
						TOC	20 Mg/Nm ³
						Mixture of (As, Sb, Co, Cr, Cu, Pb, Ni, V, Mn, TOC, CO, CH3Cl)	1.5 Mg/Nm ³
S-14	Process stack for common scrubber CI2 2925	Caustic Water Scrubber	25.00	-	-	Cl2	5 Mg/Nm ³
S-15	DG Set (1150 KVA)	Acoustic Enclosure/ Stack	6.70	HSD 230 Kg/Hr	1	SO2	110 Kg/Day
S-16	DG Set 1000 KVA	Acoustic Enclosure/ Stack	6.70	HSD 125 Kg/Hr	1	SO2	60 Kg/Day
S-17	DG Set 1750 KVA	Acoustic Enclosure/ Stack	12.00	HSD 218.78 Kg/Hr	1	SO2	105 Kg/Day
S-18	DG Set 250 KVA	Acoustic Enclosure/ Stack	6.70	HSD 50 Kg/Hr	1	SO2	24 Kg/Day
S-19	DG Set 625 KVA	Acoustic Enclosure/ Stack	6.00	HSD 125 Kg/Hr	1	SO2	60 Kg/Day
S-20	Process stack for HPP Ammonia	Caustic Water Scrubber	20.00	-	-	NH3	30 Mg/Nm ³
S-21	Batch Making New Azo Pigment	Caustic Water Scrubber	20.00	-	-	PM	150 Mg/Nm ³
						SO2	50 Mg/Nm ³
S-22	Batch Making New Benz Pigment	Caustic Water Scrubber	20.00	-	-	PM	150 Mg/Nm ³
						SO2	50 Mg/Nm ³



Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-23	Rubine CDR 300001	Dust Collector	20.00	-	-	PM	150 Mg/Nm ³
S-24	RLC CDR 300002	Dust Collector	20.00	-	-	PM	150 Mg/Nm ³
S-25	Yellow CDR 300003	Dust Collector	20.00	-	-	PM	150 Mg/Nm ³
						HCl	35 Mg/Nm ³
S-26	Rubine CDR 300004	Dust Collector	2.00	-	-	PM	150 Mg/Nm ³
						HCl	35 Mg/Nm ³
S-27	Mica ABS 300013	Dust Collector	8.00	-	-	PM	150 Mg/Nm ³
						HCl	35 Mg/Nm ³
S-28	Mica Air Wash TTK 300282	Dust Collector	20.00	-	-	PM	150 Mg/Nm ³
						HCl	35 Mg/Nm ³
S-29	Mica ABS 300046	Dust Collector	8.00	-	-	PM	150 Mg/Nm ³
						HCl	35 Mg/Nm ³
S-30	Boiler-3 (Coal-62 TPH)	ESP	73.50	Coal 12264 Kg/Hr	0.5	SO ₂	2943 Kg/Day
						PM	150 Mg/Nm ³
						NO _x	50 Mg/Nm ³
						CO	50 Mg/Nm ³
S-31	White Plant ABS 300009	Dust Collector	14.00	-	-	PM	150 Mg/Nm ³
						HCl	35 Mg/Nm ³
S-32	White Coating ABS 300010	Dust Collector	14.00	-	-	PM	150 Mg/Nm ³
						HCl	35 Mg/Nm ³
S-33	White Air Washer AWU 300001	Dust Collector	15.00	-	-	PM	150 Mg/Nm ³
						HCl	35 Mg/Nm ³
S-34	IOC ABS 300014	Water Scrubber	14.00	-	-	PM	150 Mg/Nm ³
						HCl	35 Mg/Nm ³
S-35	Iron Oxide (H ₂ S scrubber)	Water Scrubber	9.50	-	-	H ₂ S	5 Mg/Nm ³



Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in Poilutant %)	Standard
S-36	QA-65 Stack 1	Caustic Water Scrubber	7.00	-	-	PM 150 Mg/Nm ³
						NOx 50 Mg/Nm ³
						HCl 35 Mg/Nm ³
S-37	QA-65 Stack 2	Caustic Water Scrubber	10.00	-	-	PM 150 Mg/Nm ³
						NOx 50 Mg/Nm ³
						HCl 35 Mg/Nm ³
S-38	QA Plant	Caustic Water Scrubber	20.00	-	-	HCl 35 Mg/Nm ³
						P2O5 10 Mg/Nm ³
S-39	Pilot Plant Scrubber	Scrubber	25.00	-	-	HCl 35 Mg/Nm ³
						NOx 50 Mg/Nm ³
S-40	Sumicos Absorber Unit ABS 300063	Air Wash Unit	15.00	-	-	PM 150 Mg/Nm ³
S-41	Sumicos Air wash Unit AWU 300012	Air Wash Unit	18.00	-	-	PM 150 Mg/Nm ³
S-42	Azo DCS CD-300005 Dust collector	Dust Collector	3.00	-	-	PM 150 Mg/Nm ³
S-43	Azo DCS CD-300006 Dust collector	Dust Collector	2.00	-	-	PM 150 Mg/Nm ³
S-44	Azo DCS Bx Making	NaOH Scrubber	7.00	-	-	PM 150 Mg/Nm ³
						NOx 50 Mg/Nm ³
						HCl 35 Mg/Nm ³
S-45	Boiler-4 (Coal-62 TPH)	ESP	73.50	Coal 12264 Kg/Hr	0.5	SO2 2943 Kg/Day
						PM 150 Mg/Nm ³
						NOx 50 Mg/Nm ³
						CO 50 Mg/Nm ³
S-46	Boiler-5 (FO-28 TPH)	ESP	45.00	FO 2500 Kg/Hr	4.5	SO2 5400 Kg/Day
						PM 150 Mg/Nm ³
						50 Mg/Nm ³
						50 Mg/Nm ³



Stack No.	Source	APC System provided/prop osed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant Standard	
S-47	DG Set 1750 KVA	Acoustic Enclosure/ Stack	14.50	HSD 218.78 Kg/Hr	1	SO2	105 Kg/Day
S-48	DG Set (New) 1750 KVA	Acoustic Enclosure/ Stack	14.50	HSD 218.78 Kg/Hr	1	SO2	105 Kg/Day
S-49	Primary paddle Dryer	Water Scrubber	12.90	-	-	PM	150 Mg/Nm ³
						SO2	50 Mg/Nm ³
						NOx	50 Mg/Nm ³
S-50	Secondary paddle Dryer	Water Scrubber	9.00	-	-	PM	150 Mg/Nm ³
						SO2	50 Mg/Nm ³
						NOx	50 Mg/Nm ³
S-51	AHR stack	Gas Flare	12.24	-	-	PM	50 Mg/Nm ³

- The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
- The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards (mg/l)
------------	------------------

- The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/ C2O /C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2R (With Expansion)	800000	Existing	Towards O & M of pollution control system & compliance of consent to operate	31.07.2025	30.11.2025

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
2	C2R (With Expansion) - Top up BG	400000	Within 15 days	Towards O & M of pollution control system & compliance of consent to operate	31.07.2025	30.11.2025

****Existing BG obtained for above purpose if any, may be extended for period of validity as above.**

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	C2O	1000000	Existing	O&M of Pollution Control Systems and compliance of Consent conditions	200000	Towards exceeding JVS results.

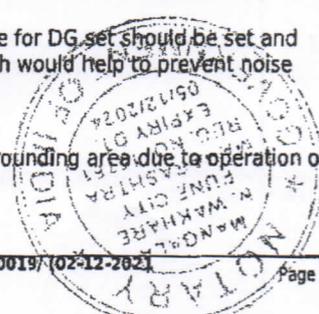
BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
			NA	

SCHEDULE-IV

General Conditions:

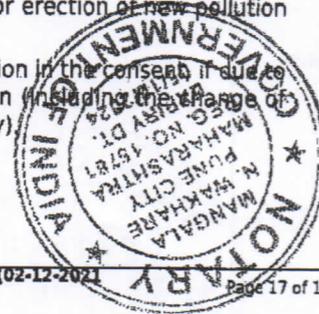
1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.



- h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
 5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
 6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
 7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
 8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
 9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
 10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
 11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 13. The PP shall provide personal protection equipment as per norms of Factory Act
 14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
 15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
 16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
 17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
 18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
 19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).



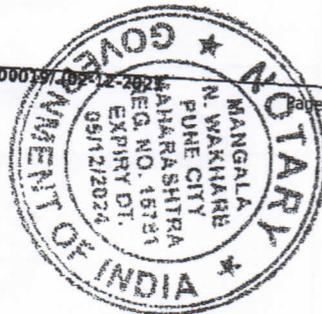
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and Irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary)



33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

For and on behalf of the
Maharashtra Pollution Control Board.

Ashok Shingare
(Ashok Shingare IAS),
Member Secretary



**TABLE-05: ANALYSIS RESULTS OF SAMPLES COLLECTED AT DIFFERENT STAGES OF EFFLUENT TREATMENT
AT RIA CETP, MIDC DHATAV, TAL-ROHA, DIST.-RAIGAD**

Parameter	Prescribed standards for Inlet	L1	L2	L3	L4	L5	L6	MPCB discharge Standards*
		Inlet to CETP (EQT Tank)	Outlet of PC	Outlet of SC	Treated Effluent after Sump-1 primary & Secondary Treatment	Collection tank for treated effluent from M/s Sudarshan Chemicals Ltd (LSI)	Final outlet from CETP premises (L4+L5)	
pH	5.5 to 9.0	7.2	7.5	6.9	7.5	7.6	10.4	6.0 to 9.0
Total Fixed Solids (TFS)	NS	NA	16824	16151	18241	5876	11932	NS
Suspended Solids (SS)	NS	832	376	258	988	92	106	NS
Ammoniacal Nitrogen	50	12.45	13.9	14.55	30.5	3.66	6.52	100
Biochemical Oxygen Demand (BOD)	1000 ^a	320	410	550	625	90	195	50
Chemical Oxygen Demand (COD)	2500 ^a	1792	2304	2432	2800	380	692	100
Nitrate Nitrogen	NS	NA	2.9	3.8	6.2	2.10	1.9	250
Total Kjeldahl Nitrogen (TKN)	NS	NA	36.4	39.2	89.6	8.40	14	50
Oil & Grease	20	1.2	2.2	2.2	2.4	BDL	BDL	50
Phenolic compounds	5	0.16	0.66	0.37	0.63	0.06	0.03	10
Chloride	NS	NA	4903.44	4997.74	5940.71	1282.44	3347.54	5
Chlorine Residual	NS	NIL	NIL	NIL	NIL	NIL	NIL	NS
Cyanide	2	BDL	BDL	BDL	BDL	NIL	NIL	1
Fluoride	15	0.55	0.26	0.79	1.5	0.10	BDL	0.2
Phosphate (Total)	NS	NA	3.39	2.55	2.3	0.37	0.41	15
Sulphate	NS	NA	3590	3902	3793	2.73	1.39	NS
Sulphide	NS	NA	NA	NA	NA	954.50	1239.5	NS
Arsenic	0.2	BDL	BDL	BDL	BDL	NA	NA	5
Cadmium	1	BDL	BDL	BDL	BDL	0.01	BDL	0.2
Chromium Hexavalent	2	BDL	BDL	BDL	BDL	0.03	0.01	0.05
								0.1



NIO Report 1452



GOVERNMENT OF MAHARASHTRA, HOME DEPARTMENT (PORTS & TRANSPORT)
MAHARASHTRA MARITIME BOARD

Indian Mercantile Chambers, 3rd Floor, Ramjibhai Kamani Marg, Ballard Estate,
 Mumbai - 400 001. Tel.: 22612143 Fax : 22614331,
 Website : www.mahammb.com Email: ceommb@gmail.com



No. MMB/CEO/ENGG-1/Waste Water Pipeline-Revdanda Creek/2292. Date : 4 AUG 2014

To,
 The Executive Engineer,
 Maharashtra Industrial Development Corporation,
 Division Alibag,
 Nagdongari, Po. & Tal. Alibag,
 Dist. Raigad 402 201.

Subject : NOC to lay waste water disposal pipe line in Revdanda Creek.

- Ref. : 1. Your letter no. का.अ. (अलिबाग)/वी-११२३७/२०१४
 Dtd. 10/04/2014.
 2. Your letter no. का.अ. (अलिबाग)/वी-४४०८४/२०१४
 Dtd. 18/05/2014.
 3. Your letter no. का.अ./सी-२४७९७/२०१४
 Dtd. 31/07/2014.

Please refer to your above cited letters seeking NOC for laying of waste water disposal pipeline in Revdanda Creek.

2. Your proposal has been examined and it is noted that, MIDC has proposed to lay treated waste water disposal pipeline (H.D.P.E.) of 630 mm diameter along the bank of Revdanda Creek from Aarekhurda to Gophan, as shown in the Hydrographic Chart no. 1105/2009, 1355/2012, 1354/2012 & 1287/2011.
3. The Maharashtra Pollution Control Board has already agreed to your above proposal & MIDC has been suggested the final disposal point to dispose waste water by National Institute of Oceanography vide their letter no. CNP2133/1813 dtd. 18/03/2011.
4. Regional Port Officer, Maharashtra Maritime Board, Rajpuri Group of Ports have brought to the notice of this office that.
 - a. Proposed line will be laid along the creek bank.
 - b. Whole line will be completed by joining rubber drainage pipes made by reputed company, using electric fusion welding.

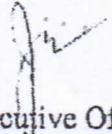
5. Having examined your proposal & taking into the consideration the report of Regional Port Officer, Maharashtra Maritime Board, Rajpuri Group of Ports on the captioned subject, this office has "No Objection" for laying treated waste water disposal pipeline (H.D.P.E.) of 630 mm diameter along the bank of the Revdanda Creek from Aarekhurda to Gophan, as shown in the Hydrographic Chart no. 1105/2009, 1355/2012, 1354/2012 & 1287/2011, subject to following terms and conditions:

TERMS AND CONDITIONS

- i) You should obtain necessary NOCs/ permissions of other concerned statutory authorities/departments, wherever applicable and comply with their requirements for laying of proposed pipeline in Revdanda Creek.
- ii) The proposed pipeline should be laid as per route shown on the map, submitted by you with your proposal at a depth of minimum 2.50 mtrs. below the bed.
- iii) You should take due care to avoid damages to any Government/Private properties and mangroves while laying the pipeline. You would be responsible for compensation/mitigation measures towards any such damages.
- iv) You should take all precautions while laying the pipeline so that the vessel traffic in that area, if any, is not affected while executing the said work.
- v) You would be responsible for paying compensation to fishermen for losses, if any, due to lying of pipeline that may be decided by the concerned authority.
- vi) During construction/lying of pipeline work, quarterly report should be submitted to Hydrographer/Executive Engineer, MMB.
- vii) On completion of the work, you should produce a certificate from Hydrographer/Executive Engineer, MMB that the entire work of laying pipeline along with its protection has been carried out satisfactorily.
- viii) You should indemnify MMB against all claims, demands, proceedings, damages, costs, charges and expenses whatsoever and howsoever arise in respect of or in relation to the work of laying the pipeline at any time.
- ix) You will have no right or interest whatsoever in foreshore or other MMB's land/routes that have been used for lying of pipeline.
- x) You would carry out the maintenance of the pipeline at your cost. However, prior permission from MMB shall be obtained for the maintenance work, as and when necessary.

- xii) You will have to re-route/relay the pipeline at your cost and efforts, if it is required to do so for any future project of MMB/Government.
- xiii) You should inform the commencement as well as completion of the work to MMB (Head Office) as well as Regional Port Officer, Rajpuri Group of Ports, Alibag and Port Inspector, Revdanda Port.
- xiv) Any other condition(s) intimated from time to time by the MMB should be strictly observed.
- xv) Maharashtra Pollution Control Board's (MPCB) norms for release of effluents should be followed strictly.
- xvi) Monitoring report from MPCB is mandatory.
- xvii) Charges i.e. Rs.2/- per Cubic Meter/week for the area utilized to lay pipeline should be paid to the office of the Port Inspector, Revdanda Port.
- xviii) In case of breach of any of the above condition/s, the undersigned reserves the rights to impose financial & other penalty including withdrawn of permission.

O. C. signed by
Chief Executive Officer,
Maharashtra Maritime Board


Chief Executive Officer,
Maharashtra Maritime Board, Mumbai.

Copy to: -

- Hydrographer, Maharashtra Maritime Board, Mumbai.
- Regional Port Officer, Maharashtra Maritime Board, Rajpuri Group of Ports for information with the directives to monitor the laying of pipeline.
- Executive Engineer, Maharashtra Maritime Board, Mumbai.
- Port Inspector, Revdanda Port for information with the directives to monitor the laying of pipeline.

ROHA SUB-DIVISION	
INFORMATION OF EXISTING 630 MM OD HDPE EFFLUENT DISPOSAL PIPELINE	
Sr. No	Particulars
Information	
1	<p>Name of Work</p> <p>1) Roha Indl. Area... Replacement of existing 525mm dia AC Pressure effluent disposal line with 630mm dia HDPE line. 2) Roha Indl. Area... Extension of existing effluent disposal point at Arekhurd to the middle of creek by providing 630mm dia. HDPE line & Diffuser. 3) Roha Industrial Area... Extension of existing Effluent disposal point at Are khurdo to the final disposal point in the Creek by Providing 630mmDia HDPE line & diffuser.</p>
2	<p>ADP</p> <p>1) by CEO/AA/3924/of 2011 dated 08/12/2011 amounting to Rs. 14,77,48,600.00(N) & Rs. 16,99,10,900.00(G). 2) by CEO/AA/4018/of 2013 dated 10/12/2013 amounting to Rs. 2924.31 lakhs (N) & Rs. 3362.96 (G) 3) by CEO/AA/4018/of 2013 dated 10/12/2013 amounting to Rs. 2924.31 lakhs (N) & Rs. 3362.96 (G).</p>
3	<p>Technical Sanction</p> <p>1) For Rs. 12,96,01,700.00 (N) granted by the Chief Engineer (HQ) vide his registers Item No. E-592 for the month of February - 2012 2) For Rs. 2629.23 lakhs (N) granted by the Chief Engineer (HQ) vide his registers Item No. E-658 for the month of February - 2013 3) For Rs. 2629.23 lakhs (N) granted by the Chief Engineer (HQ) vide his registers Item No. E-658 for the month of February - 2013</p>
4	<p>Name of Agency</p> <p>1) M/s. SMC-VUB (JV), Thane. 2) M/s. Asha Under water & Engg. Services Pvt Ltd. Kalyan. 3) M/s. R.K. Madhani- MEPL(JV).</p>

5	Agreement No.	1)B-1/33 for 2012-13. & D-2 for 2012-2013. 2)B-1/26 for 2009-10. 3)B-1/42 for 2013-2014 & D-8 for 2013-2014.
6	Estimated Cost	1. Rs. 12,34,30,144/- 2. Rs. 3,20,17,175.00 3. Rs. 26,94,50,200.00
7	Accepted Cost	1) Rs. 15,24,36,228.00 2) Rs. 5,76,30,915.00 3) Rs. 47,96,21,356.00
8	Time Limit	1) 21/08/2012 to 30/11/2014. 2) 03/08/2009 to 30/01/2011. 3) 20/02/2014 to 19/12/2015.
9	Actual Date of Completion	1) 09/06/2014. 2) 20/01/2011. 3) 19/12/2015.
10	Up to Date Expenditure:-	1) Rs. 15,92,12,801.00 2) Rs. 5,70,77,500.00 3) Rs. 45,96,21,276.00
11	Length of Pipeline	1) Disposal line from Ch 0.00 to 8.20 Km 8.20 Km Replaced existing 525 mm dia AC pressure line with 630 mm dia HDPE line in the year 2014. (Underground Effluent Disposal pipe line :from CETP to Are Khurd =9.20km) 2) Disposal line from 1.00 Km Replaced existing 600 mm diaPSc line with 630Ch 8.20 to 9.20 Km mm dia HDPE line in the year 2010. (previous Disposal point at Are (Kurd) 3) Disposal line from Ch 9.20 to 14.70 Km 5.50 Km 630 mm dia HDPE line laid through Kundlika Creek in the year 2015. (Existing disposal point at Gophan) & (The disposal line was extended upto 14.70 Km in the year 2015 at Gophan at the point approved by NIO through Kundlika creek. However there is minor leakage at Ch 9.20 Km at Are(K) in the creekUnder Kundalika creek water disposal line.)

12	Scope of the Work The work wise scope of work is as below; 1) Providing laying and jointing 630 mm dia HDPE pipeline by replacing exiting 525 mm dia AC pressure, from Ch. 0.00 km to 8.20 km. 2) Providing laying and jointing 630 mm dia HDPE line from Ch.8.20 km to 9.20 km. 3) Providing laying and jointing 630 mm dia HDPE line from Ch.9.20 km to 14.70 km. The final disposal point is 14.70 km in Kundilika creek which is as per in recommendadation NIO.
13	Problems faced By MIDC Work completed. Howere At present due to inadiquate dia of HDPE disposal line, frequently breakdown occurred in creek and land side. Due to which MIDC paying heavy compensation to loacal villagers and paying land rent also.In future considering expansion of WTP from 27 to 54 MLD and to aviod regular brekdown it is necessary to lay new HDPE pipeline of adiquate dia.
14	Permissions MPCB: The permission from MPCB granted vide letter No.B 6106 dated 09/11/2003.
15	Environment Clearance Work completed. (MPCB : The permission from MPCB granted vide letter No.B 6106 dated 09/11/2003.)



EXHIBIT "F"

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION
(A Government of Maharashtra Undertaking)

MIDC, Division Office, Nagdengi, Revas Road, Alibag, Dist. Raigad - 402 201.
Tel. 02141-22257 / 225116(P) Email - eealibag@mdcindia.org



No/EE(A)/IFMS/COB497/0f2016
Office of the Executive Engineer,
M.I.D.C. Division, Alibag- 402 201.
Date: 04/07/2016

✓ To,

M/s Sudarshan Chemical Industries Ltd.
Plot No.46 MIDC, Roha Indl. Area,
Dhatav,Roha.

Sub: Roha Indl. Area..

Direct Discharge of fully treated Effluent of M/s Sudarshan Chemicals to MIDC's effluent Line.

- Ref: 1) Your letters No. Nil dtd.21/4/2015 & 22/4/2015.
2) This office letter No.B26824 dtd. 27/4/2015
3) Your letter No.Nil dtd.30/5/2016.

Dear Sir,

With reference to your above cited letters, it is to inform you that MIDC has no objection to accept Existing plus Additional 5.0 MLD effluent quantity, which will be generated after your expansion, in MIDC's existing disposal pipeline system for final disposal point, subject to obtaining NOC from MPCB.

Thanking you,

Yours faithfully



(Signature)
K.S. Bhandekar
Executive Engineer,
M.I.D.C. Division, Alibag.



1459

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 24010437/24020781/
24037124/24035273
Fax : 24044532/24024068/ 24023518
Email : ast@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Kalpateru Point, 3rd & 4th floor, Sion-
Matunga Scheme Road No. 8, Opp. Cine
Planet Cinema, Near Sion Circle, Sion (E),
Mumbai - 400 022

Consent order No. Format 1.0/BO/CAC-Cell/IAN No. 0000001048/Amend/17thCAC-1912000014
Date- 13/12/2019

To,
M/s Sudarshan Chemical Industries Ltd.,
Plot Nos. 44, 44(part), 45, 46, 46(part), MIDC Dhataw,
Tal. Roha, Dist. Raigad - 402 118.

Subject: Grant of amendment in Consent to Operate under Red/LSI category.

- Ref.: 1. Existing Consent No. Format 1.0/BO/CAC-Cell/UAN No. 20673/11thCAC-1801000769 dtd. 19/01/2018 valid up to 31/07/2020.
2. Minutes of Consent Appraisal Committee meeting held on 15 & 26/11/2019.

Your application UAN No. 0000001048
Dated: 25/07/2018

For: Grant of amendment in Consent to Operate under Section 2B of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the Consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The Consent to Operate is granted for a period up to 31/07/2020.
- The actual capital investment of the industry is Rs. 561.48 Cr₹ as per C.A. Certificate submitted by industry.
- The Consent is valid for the manufacturing of

Sr. No.	Product Name	Maximum Quantity & UOM
1	Pigments (Organic pigments, Inorganic pigments, pearl pigments, pigments preparation, Fluorescent pigments, High performance pigments, HP dyes & intermediates)	30744 MT/A
2	Intermediates (For Pigments, Agro Chemicals & Fine Chemicals)	4824 MT/A
3	Pesticides Technical (Organo Phosphorous Pesticides, insecticides, herbicides, fungicides, bio products, rodenticides, plant growth regulators, herbicides)	5958 MT/M
4	Pesticide Formulation (Liquid)	5000 KL/A
5	Pesticide Formulation (Solid)	1200 MT/A
6	Co-generation plant	10 MW

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal of treated effluent
1	Treated effluent	7412	As per Schedule-I	Outlet of CERP
2	Domestic effluent	208	As per Schedule-I	Outlet of CERP

M/s Sudarshan Chemical Industries Ltd. SRO Raigad II/ UAN No. 0000001048

Page 1 of 12



5. Conditions under Air (P & CP) Act, 1981 for air emissions:

Sr. No.	Description of stack / source	Number of Stack	Standards to be achieved
1	Boiler-1 (Coal/ FO)	1	As per Schedule-II
2	Incinerator	1	As per Schedule-II
3	Boiler-2 (Coal)	1	As per Schedule-II
4	D.G. Sets (250, 624, 1000 & 1150 KVA)	4	As per Schedule-II
5	Process Stacks	86	As per Schedule-II
6	Boiler	1	As per Schedule-II
7	D.G. Set (250 KVA)	1	As per Schedule-II

6. Conditions about Non-hazardous Wastes:

Sr. No.	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Paper, Plastic sheets, Fibre Drums	212 MT/A	NA	Onsite Incineration
2	Mica waste (dry)	3,500 MT/A	NA	Sale to offsite recycling/ CHWTSDF
3	Canteen Waste	6 MT/A	NA	Use in Biogas plant/ Compost
4	Rubber, Handgloves, PVC Shoes, Tarpaulin, Hose Pipes	7 MT/A	NA	Sale to offsite recycling/ CHWTSDF
5	Broken Discarded Glass	2 MT/A	NA	Sale to offsite recycling/ CHWTSDF
6	Boiler Soot	2 MT/A	NA	Sale to offsite recycling/ CHWTSDF
7	Insulating Material/ Thermocol	7 MT/A	NA	Sale to authorized vendor/ CHWTSDF
8	Iron Scrap	800 MT/A	NA	Sale to authorized vendor for offsite recycling
9	Plastic (Non Metallic Scrap)	300 MT/A	NA	Sale to offsite recycling/ CHWTSDF
10	Paper	100 MT/A	NA	Sale to offsite recycling/ CHWTSDF
11	Electric Scrap	7 MT/A	NA	Sale to offsite recycling/ CHWTSDF
12	Wooden Scrap	100 MT/A	NA	Sale to offsite recycling
13	Boiler Ash	108 MT/D	NA	Sale to Brick Making Units/ Landfill
14	Excess Biomass from ETP	50 MT/M	NA	Use as bio-fertilizer/ compost/ Fuel in Boiler/ CHWTSDF/ sale to other ETPs
15	Discarded Barrels	700 Nos/A	NA	Sale
16	Process Potatoes waste	80 Kg/D	NA	Biogas/ Vermin Compositing

7. Conditions under Hazardous & Other Wastes (M & TM) Rules 2016 for treatment and disposal of hazardous waste:

Sr. No.	Type Of Waste	Category	Quantity	UoM	Treatment	Disposal
1						



1	Spent solvents	20.2	2000	MT/A	Recycle	Sale to authorized pre-processors/ Onsite recycle-reuse
2	Distillation residues	20.3	12	MT/A	Incineration	CHWTSDF/ Incinerator
3	Process waste sludge/ residue	26.1	30	MT/A	Recycle	Sale to authorized recycler/ manufacturers & supplier
4	Process Waste residue	29.1	215	MT/A	Incineration	Incinerator/ CHWTSDF
5	Chemical containing residue	34.1	1	MT/A	Incineration	Incinerator/ CHWTSDF
6	Discarded containers/ barrels/ liners	38.1	4000	Nos/A	Recycle	Sale to authorized party
7	Discarded Containers/ barrels/ liner	38.1	40	MT/A	Recycle	Sale to authorized party/ CHWTSDF
8	Discarded Containers/ barrels/ liner	38.1	4	MT/A	Incineration	Incinerator /CHWTSDF
9	Flue Gas cleaning residue	37.2	4	MT/A	Secured Landfill	CHWTSDF
10	Toxic metal containing residue from water purification	35.2	0.5	MT/A	Secured Landfill	CHWTSDF
11	Chemical sludge from waste water treatment	35.3	3500	MT/A	Secured Landfill	CHWTSDF
12	Filters and filter material which have organic liquid	36.2	13	MT/A	Recycle/ Incineration	Sale to authorized recyclers/ CHWTSDF
13	Sludge & filters contaminated with oil	3.3	200	Kg/A	Secured Landfill	CHWTSDF
14	Discarded asbestos	15.2	1	MT/A	Secured Landfill	CHWTSDF
15	Waste/residue containing oil	5.2	300	Ltrs/A	Incineration	CHWTSDF/ Onsite Incineration
16	Discarded Containers/ barrels/ liners	39.1	8000	Nos/A	Recycle	Returned to suppliers/ authorized recyclers
17	Date expired and off specification pesticides	29.3	4	KL/A	Incineration	CHWTSDF/ Onsite Incineration
18	Ash from incineration	37.2	8	MT/A	Secured Landfill	CHWTSDF
19	Spent Carbon	36.2	8	MT/A	Incineration/ Secured Landfill	CHWTSDF
20	Pesticide residue	29.1	200	MT/A	Incineration	CHWTSDF/ Onsite Incineration

21	Used/ Spent Oil	5.1	800	Ltr/M	Recycle	CHWTSDF/ Sale to authorized party approved by MPCB/ CPCB
22	Phosphoric acid (12-15%)	--	250	MT/M	Recycle	Sale to Auth. Party/Recycler/ Re-processor/CHWTSDF
23	Recovered Pigments	--	6	MT/M	Recycle	

The applicant shall ensure disposal to actual user having permission under Rules of Hazardous Waste Management and Handling, 2016.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Industry shall operate online monitoring system to monitor the parameters such as pH, BOD, COD at the final outlet of ETP and at the disposal point at CETP outlet.
11. Industry shall comply with the conditions of Environment Clearance issued vide letter No. SEAC-2016/CR-86/TC-2 dtd. 24/01/2016.
12. This Consent is issued with the overriding effect on earlier Consent to Operate No. Format 1.0/BO/CAC-Cell/UAN No. 20673/11th CAC-1801000789 dtd. 19/01/2018.

For and on behalf of the
Maharashtra Pollution Control Board

(E. Ravendiran, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount (Rs.)	DD/DR/NEFT/RTGS/TRAN No.	Date	Drawn On
1	Rs. 9,06,842/-	TXN1702000625	04/02/2017	--
2	Rs. 14,34,246/-	TXN1801000416	04/01/2018	--

Copy to:

1. Regional Officer (Raigad)/ Sub-Regional Officer (Raigad-II), M.P.C. Board.
-They are directed to ensure the compliance of the Consent conditions.
2. Chief Accounts Officer, M.P.C. Board, Mumbai.
3. CC/CAG desk for record & website updating purposes.

Schedule-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A) As per your application, you have proposed to provide the Combined Effluent Treatment Plant (ETP) with the design capacity of 8000 CMD consisting of neutralization tank, equalization tank, flocculation tank, primary clarifier, aeration tank and secondary clarifiers.
- B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent & domestic effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr. No.	Parameters	Standards prescribed by Board (if any)
		Limiting Concentration in mg/l, except for pH
1	pH	6.5-8.5
2	Oil & Grease	10
3	BOD (3 days 27°C)	50
4	Total Suspended Solids	100
5	Bioassay Test	90% survival of fish after first 96 hrs in 100% effluent
6	Suspended Solids	100
Specific Pesticides		
1	Benzene Hexachloride	10
2	Carbonyl	10
3	DDT	10
4	Endosulfen	10
5	Diamethoate	450
6	Fenitrothion	10
7	Malathion	10
8	Phorate Methyl	10
9	Methyl Parathion	10
10	Penathoate	10
11	Pyrethrins	9600
12	Copper Sulphate	50
13	Zinc	1000
14	Sulphur	80
15	Paraquat	2800
16	Propionil	7800
17	Nitrogen	780
Heavy Metals		
1	Copper	1
2	Manganese	1
3	Zinc	1
4	Mercury	0.01
5	Tin	0.1
6	Any other metal like Nickel etc.	Shall not to exceed 5 times the drinking water standards of BIS
Organics		
1	Phenol and Phenolics as C6H5	1

d) In organics	
1	Arsenic (as As) 0.2
2	Cyanide (as CN) 0.2
3	Nitrate (as NO ₃) 50
4	Phosphates (as P) 5

- C) The treated effluent shall be discharged into the outlet of CETP through dedicated effluent disposal pipeline provided by MIDC.
- 2) As per your consent application, the domestic effluent shall be treated in ETP.
 - 3) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or any extension or addition thereto.
 - 4) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 - 5) The Applicant shall submit Water Cess Returns in Form 1 and pay the Water Cess charges for period up to 30/06/2017 as per the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977. Industry shall install water meters for consuming water as follows:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1	Industrial Cooling, spraying in mines etc or hotler feed	1038
2	Domestic purpose	288
3	Processing whereby water gets polluted & pollutants are easily biodegradable	7668
4	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	300
5	Gardening	110

- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

Schedule-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs	Type of Fuel	Quantity & UpM	S ₂	SO ₂ Kg/Day
1	Boiler-1 (Coal/FO)	Cyclone Separator	45	FO/Coal	475 Kg/Hr	4.5/0.2	1026/45
2	Incinerator (100 Kg/Hr)	5% Caustic venture scrubber	35	LDO	16 Kg/Hr	1.8	18
3	Boiler-2 (Coal)	ESP	45	Coal	8800 Kg/Hr	0.2	316
4	DG Set 624 KVA	Acoustic enclosure	6	HSD	124 Kg/Hr	1	60
5	DG Set 1000 KVA	Acoustic enclosure	6.5	HSD	125 Kg/Hr	1	60
6	DG Set 1150 KVA	Acoustic enclosure	6.7	HSD	230 Kg/Hr	1	110
7	DG Set 250 KVA	Acoustic enclosure	4	HSD	60 Kg/Hr	1	24
8	Process stack for HFP Ammonia	Caustic Scrubber	20	NA	NA	NA	NA
9	Process stack for scrubber for organic pigment	Caustic water Scrubber	20	NA	NA	NA	NA
10	Process stack for scrubber for Inorganic pigment	Caustic water scrubber	20	NA	NA	NA	NA
11	Process stack for scrubber for Lead Dissolution pigment	Water scrubber	20	NA	NA	NA	NA
12	Process stack for scrubber for Calcinations	Caustic scrubber	20	NA	NA	NA	NA
13	Process stack for scrubber for Gallium/ Dissolution	Caustic Scrubber	20	NA	NA	NA	NA
14	Process stack for scrubber for Cadmium	Caustic Scrubber	20	NA	NA	NA	NA
15	Air wash unit TTK-300182	Water Scrubber	16	NA	NA	NA	NA
16	Air wash unit TTK-300183	Water Scrubber	16	NA	NA	NA	NA
17	MCP reaction	Caustic/ Water Scrubber	25	NA	NA	NA	NA
18	PMN reaction	Water Scrubber	25	NA	NA	NA	NA
19	Process stack for common scrubber	Caustic & water	25	NA	NA	NA	NA



	CI2 2925	scrubber					
20	Boiler	ESP	73.5	Coal	12264 Kg/Hr	0.8	4709
21	DG Set 250 KVA	Acoustic enclosure	6.7	HSD	50 Kg/Hr	1	24
22	Batch Making New Azo Pigment	Caustic Scrubber	20	NA	NA	NA	NA
23	Batch Making New Benz Pigment	Caustic Scrubber	20	NA	NA	NA	NA
24	Rubine CDR 300001	Dust collector	20	NA	NA	NA	NA
25	RLC CDR 300002	Dust collector	20	NA	NA	NA	NA
26	Yellow CDR 300003	Dust collector	20	NA	NA	NA	NA
27	Rubine CDR 300004	Dust collector	2	NA	NA	NA	NA
28	Mica ABS 300013	Dust collector	8	NA	NA	NA	NA
29	Mica Air Wash TTK 300282	Dust collector	20	NA	NA	NA	NA
30	Mica ABS 300046	Dust collector	8	NA	NA	NA	NA
31	White Plant ABS 300009	Dust collector	14	NA	NA	NA	NA
32	White Coating ABS 300010	Dust collector	14	NA	NA	NA	NA
33	White Air Washer AWU 300001	Dust collector		NA	NA	NA	NA
34	IOC ABS 300014	Water Scrubber	14	NA	NA	NA	NA
35	Pearl Plant (PA-341101)	Water Scrubber	13	NA	NA	NA	NA
36	Arylamide Yellow Batch making	Caustic & water scrubber	20	NA	NA	NA	NA
37	Rubine Toner Batch making	Caustic & water scrubber	20	NA	NA	NA	NA
38	QA Plant	Caustic Scrubber	20	NA	NA	NA	NA
39	Sumicos Absorber Unit ABS 300063	Air wash Unit	15	NA	NA	NA	NA
40	Sumicos Air wash Unit AWU 300012	Water Scrubber	18	NA	NA	NA	NA
41	Azo DCS CD-300005 Dust collector	Dust collector	8	NA	NA	NA	NA
42	Azo DCS CD-300006 Dust collector	Dust collector	2	NA	NA	NA	NA
43	Azo DCS Bx	Caustic	7	NA	NA	NA	NA

	Making	Scrubber					
44	Pilot Plant Scrubber	Caustic Scrubber	25	NA	NA	NA	NA

- The Applicant shall provide Specific Air Pollution control equipment as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.
- The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	150 mg/Nm ³
SO ₂	Not to exceed	50 ppm
HCl	Not to exceed	20 mg/Nm ³
Cl ₂	Not to exceed	5 mg/Nm ³
H ₂ S	Not to exceed	5 mg/Nm ³
P ₂ O ₅ (as H ₃ PO ₄)	Not to exceed	10 mg/Nm ³
NH ₃	Not to exceed	30 mg/Nm ³
Particulate matter with pesticides compounds	Not to exceed	20 mg/Nm ³
CH ₃ Cl	Not to exceed	20 mg/Nm ³
HBr	Not to exceed	5 mg/Nm ³

- Standards for Emissions of VOC Pollutants:

Sr. No.	Compounds	Maximum emission limit (mg/Nm ³), dry basis
1	MA, PA, Phenol	20
2	Ethyl benzene (EB), Styrene, Toulene, Xylene, Aromatics, Bz, PG	100
3	Non-methane HC (Paraffin) Acetone, Olefins	150

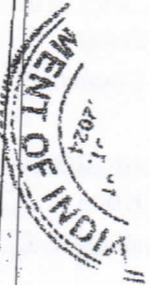
- Industry shall operate the incinerator as per the CPCB guidelines.
- The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs. 10 lakh	Existing	Towards O&M of pollution control systems and towards compliance of Consent conditions	31/07/2020	30/11/2020

Maharashtra Pollution Control Board



Schedule-IV

General Conditions:

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) If the MIDC pipeline is broken/ overflowing chamber, in such cases industry shall not discharge their treated effluent into MIDC drain, it shall be sent to CETP by tanker.
- 3) Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 4) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 5) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 6) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 7) The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 8) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous & Other Waste (M&TM) Rules, 2016, which can be recycled/processed/reused/recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 9) The industry should comply with the Hazardous & other Waste (M, H & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & other Waste (M, H & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 10) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 11) The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- 12) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules, 1986 which are available on MPCB website (www.mpcb.gov.in).
- 13) The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 14) Separate drainage system shall be provided for collection of trade and sewage effluents; Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 15) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.



- 16) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 17) Conditions for D.G. Set
- Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with time.
 - D.G. Set shall be operated only in case of power failure.
 - The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 18) The industry should not cause any nuisance in surrounding area.
- 19) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20) The applicant shall maintain good housekeeping.
- 21) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a statement on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end, with the Environment Statement.
- 22) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 23) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 24) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 25) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 26) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

---000---



1471

RIA-CETP**EXECUTIVE COMMITTEE MEETING ON 26.11.2015**

Attended by:

Mr. PP Bardeskar, SH Budhwani, RS Kedia, AS Mane, BM Manek, KL Rathi & BB Sapre, Dr. Menacherry.

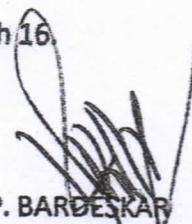
Invitee: Mr. KR Ambekar

Leave of absence:

Mr. LR Gujar, RS Korde, Dr. Palkar, AK Roy, RB Rathi

Minutes:

1. Mr. Bardeskar chaired the meeting and welcomed all.
2. Status of the expansion project as it is happening in the field is discussed. It was mentioned that civil jobs are at good speed. Mechanical equipments are also being received.
3. It was further discussed about the cost escalation and item-wise cost.
4. Fund position and the receivable funds were also discussed in detail.
5. The details showed the fund short fall is of about Rs. 6 cr. It was decided to contribute Rs. 7 cr. After discussion about the contribution formula for collecting Rs. 7 cr, it was decided to base the formula on hydraulic booking by members and pollution load. After finalizing this, it was finalized to distribute Rs. 5 cr on hydraulic and Rs. 2 cr on COD load.
6. The contribution should be collected in 3 equal installments from Jan to March 16.
7. Meeting was concluded with vote of thanks to Chairman and all participants.


P. P. BARDESKAR
HON. CHAIRMAN



RIA -CETP

Dt. 13.10.2023

MIDC Shutdown Regarding Leakage of Effluent Pipe Line			
Month	Date	Duration	Total Hrs
Apr-16	30.4.16 to	11.00 pm (III shift)- 9.00 am(I shift)	34
May-16	24.5.16	6.00 am (I shift) - 11.00 pm(II shift)	16
Jun-16	03.6.16	11.00 am(I shift) - 2.00 PM (I shift)	3
	07.6.16	6.00 am(I shift) - 10.00 pm(II shift)	16
	16.6.16	6.00 am(I shift) - 9.00 pm(II shift)	15
	25.6.16	4.00 pm(II shift) - 7.00 am (II shift)	4
	28.6.16	10.00 am (I shift) - 3.00 pm(II shift)	5
	02.6.16	10.00 am (I shift)	24
Sep-16	17.9.16	10.30 am to 10.30 pm	12
	22.9.16	11.00 am(I shift) - 11.00 am (I shift)	24
Oct-16	29.10.16	8.00 am(I shift) - 11.00 pm(II shift)	16
	30.10.16	8.00 am(I shift) - 11.00 pm(II shift)	16
		Total	185
			7.708 Days
Jun-17	27.10.17	10.00 am(I shift) - 8.00 pm(II shift)	10
	28.10.17	12.00 pm(III shift) - 12.00 pm(I shift)	12
Nov-17	21.10.17	7.00 am to 4.00 am	21
Nov-17	22.10.17	5.00pm(II shift) - 7.00 am (I shift)	14
		Total	57
			2.375 Days
Feb-18	13.2.18	6.30 pm (II shift) to....	46.5
	15.2.18	4.00 pm (III shift)....	
Feb-18	16.2.18	9.00 am (I shift) - 8.00 pm (II shift)	11
Dec-18	6.12.18	5.00 pm (II shift)-10.00 pm (II shift)	5
Dec-18	7.12.18	2.00 pm (II shift) onwards	
		Total	62.5
			2.604 Days
Dec-19	12.12.19	7.00 am to 4.00 pm	9
			0.375 Days
Jan-20	15.01.20	10.00 am to 13.00 pm	3
Jan-20	18.01.20	11.00 am to 15.00 pm	4
Mar-20	06.03.20	10.00 am to 14.00 pm	4
Dec-20	3.12.20	7.00 am to 11.00 pm	16
		Total	27
			1.125 Days
Apr-21	6.4.21	8.00 am to 9.00 am	13
	21.4.21	8.00 am to 23.00 pm	15
May-21	13.05.21	8.00 am to 4.00 pm (14.05.21)	20
May-21	22.05.21	8.00 am to 1.00 pm (23.05.21)	13
Jun-21	18.06.21	12.00 pm to 23.00 pm	11
Oct-21	18.10.21	12.00 pm to 9.00 pm	9
Oct-21	21.10.21	4.00 pm to 23.00	9
Oct-21	23.10.21	23.00 pm to 17.00 (24.10.21)	18
Nov-21	16.11.21	10.00 am to 19.00 pm	9
			chamber overflow
			Discharge line leakage
			chamber overflow
			removing choke up and cleaning of effluent collection line
		Total	117
			4.875 Days
Jul-22	01.07.22	01.00 pm to 18.00 pm	5
Jul-22	27.07.22	12.00 pm to 24.00 pm	8
Aug-22	06.08.22	12.30 pm to 3.30 pm	3
Sep-22	14.09.22	11.30 am to 18.00 pm	6.5
Oct-22	08.10.22	12.00 pm to 18.00 pm	6
Nov-22	26.11.22	06.00 am to 20.00 pm	14
Dec-22	23.12.22	18.30 am to 24.30 pm	6
			Effluent disposal line due to overflow of chambers and equalization tank at CETP
			Effluent Disposal line Due to overflow of chambers and Equalization tank at CETP
			MIDC premises water tank cleaning works
			MIDC major breakdown of water supply near M/S Excel Industries.
			So MIDC is taking shutdown of water supply
Dec-22	27.12.22	10.00 am to 18.00 pm	8
			Stop the Disposal Effluent From Industries
		Total	56.5
			2.4 Days

Mar-23	04.03.23	10.30 Pm to 16.00 Pm	5.5	Stop the Disposal Effluent From Industries	
	28.03.23	10.00 Pm to 16.00	6	Stop the Disposal Effluent From Industries	
Apr-23	04.04.23	24.00 Pm to 24.00 Pm	24	MIDC & CETP line repairing & Manit works	
	05.04.23				
Apr-23	27.04.23	10.30 Am to 15.30 Pm	5	Emergency breakdown work in CETP and on disposal line.	
May-23	26.05.23	11.30 Am to 21.0 Pm	9.5	Effluent Disposal line due to Emergency work in CETP	
Jun-23	21.06.23	10.00 Am to 15.0 Pm	5	shut down on effluent disposal line due to Emergency work in CETP Roha.	
Jul-23	21.07.23	01.30 Pm to 6.0 Pm	5.5	shut down for equalization tank is increasing level for Heavy Rain	
Oct-23	04.10.23	08.00 Pm to 20.0Pm	12	Effluent disposal line due to Maint. Works	
		Total	72.5	3.0	Days
		Grand Total	586.5	24.4	Days

Note :-

R. to consent issued by MPCB dt.22.12.2021 and permission granted by MIDC, Sudershan is allowed to discharge 14.4 MLD effluent through MIDC pipeline. This coupled with 12 MLD of other member industries, exceeds the rated capacity of 25 MLD for the pipeline. This results in frequent breakage/ leakage of pipeline. This shows MPCB and MIDC did not consider concerns of other industries and favoured one industry only. Data of breakage frequency is as above.



1474

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020781
/4037124/4035273
Fax : 24044532/4024068 /4023516
Email : jdwater@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Kaipataru Point, 3rd & 4th floor, Sion-
Matunga Scheme Road No. 8, Opp. Cine
Planet Cinema, Near Sion Circle, Sion (E),
Mumbai - 400 022

Red/LSI

Date: 01/03/2018

Consent No: BO/JD(WPC)/UAN No.0000014897/O/R/CC-180300032

To,

M/s. RIA CETP Co. Op. Society Ltd.,
Plot No.6,9 & 11, MIDC Dhatav, Tal. Roha
Raigad, Maharashtra
Roha - 402 116.

Subject: Amalgamation of consent to first operate for expansion for 12.5 MLD CETP capacity with renewal of consent for existing 10.00 MLD Common Effluent Treatment Plant under RED category.

Your application: MPCB-CONSENT-0000014897.

Dated: 19/10/2016.

For: Amalgamation of consent to first operate for expansion for 12.5 MLD CETP capacity with renewal of consent for existing 10.00 MLD Common Effluent Treatment Plant under RED category under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous & Other Wastes (M & T M) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The Consent to operate is granted for **period upto 31.12.2021**
- The actual capital investment of the industry is Rs. 32.80 Crs. (As per the C.A. Certificate submitted by industry)

- The Consent is valid for the treatment of -

Sr. No.	Treatment Facility	Maximum Quantity	UOM
1.	Common Effluent Treatment Plant - Industrial effluent to be treated.	22.50	MLD

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge	Standards to be achieved	Disposal
1.	Trade effluent Treatment	22.50 MLD	As per Schedule -I	Into saline zone specified by NIO through closed pipeline.
2.	Domestic effluent	5.0 CMD	As per Schedule -I	Into saline zone specified by NIO through closed pipeline.

- Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
1	D.G Set (750 KVA)	01	As per Schedule -II

6. Conditions about Non Hazardous Wastes:

Sr. no.	Type Of Waste	Quantity & UoM	Treatment	Disposal
--N.A.--				

7. Conditions under Hazardous & Other Waste (M & TM) Rules, 2016 for treatment and disposal of hazardous waste:

Sr. No	Type Of Waste	Category	Quantity	UOM	Treatment	Disposal
1	Chemical Sludge from waste water treatment.	34.3	29.00	MT/D	---	CHWTSDF, Taloja

8. The applicant shall install the online pH meter, flow meter with data logger at inlet and outlet of CETP and TOC analyzer and shall develop the website.
9. The applicant shall obtain the Environmental Clearance as per the EIA Notification, 2006 and amendments thereto.
10. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
11. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.

For and on behalf of the
Maharashtra Pollution Control Board


Dr. P. Anbalagan, IAS
Member Secretary

Received Consent fee of -

Sr. No.	Amount (Rs.)	E-Payment/RTGS	Date	Drawn On
1.	Rs.75,000/-	TXN1612002503	22.12.2016	E-payment
2.	Rs.2,25,000/-	7605011	06.02.2018	RTGS-Bank of India

Copy to:

1. Regional Officer -Raigad and Sub-Regional Officer-Raigad- II MPCB, They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. EIC desk- for record & website updation purposes.

Schedule-ITerms & conditions for compliance of Water Pollution Control:

1) A] As per your application, you have provided Common Effluent Treatment Plant (ETP) with the design capacity of 22.50 MLD.

B] The Consent is valid for collection, storage and treatment of Industrial and Domestic Effluent conforming to the inlet standards specified hereunder:-

Sr. No.	Parameters	Standards prescribed by Board (If any)
		Limiting Concentration in mg/l, except for pH & Temperature
1.	pH	5.5 to 9.0
2	Temperature	45 °C
3	Oil & Grease	20
4	Phenolic Compounds	5.0
5	Ammonical Nitrogen (as N)	50
6	Cyanide (as CN)	2.0
7	Hexavalent Chromium (as Cr ⁺⁶)	2.0
8	Total Chromium (as Cr)	2.0
9	Copper (as Cu)	3.0
10	Lead (as Pb)	1.0
11	Nickel (as Ni)	3.0
12	Zinc (as Zn)	15
13	Arsenic (as As)	0.2
14	Mercury (as Hg)	0.01
15	Cadmium	1.0
16	Selenium (as Se)	0.05
17	Fluoride (as F)	15
18	Boron (as B)	2.0
19	Radioactive Materials-	10 ⁻⁷
	a) Alpha Emitters, Hc/mL	
	b) Beta Emitters, He/mL	10 ⁻⁸

In case of SSI Unit BOD of Maximum of 1000 mg/l and COD of maximum 2500 mg/l will be allowed.

Note: All small Scale Units generating effluent quantity more than 25 m³/day and Medium & Large Scale Units irrespective of the quantity of effluent will have to achieve the standards as prescribed in the letter of Consent issued to them individually under the Water (P & CP) Act 1974, Air (P & CP) Act 1981, Hazardous Waste (M, H & TM) Amendment thereto before discharging the effluent into CETP.

C] Treatment and disposal for combined Industrial and Domestic effluent.

Treatment: The CETP authority shall provide comprehensive treatment system consisting of primary / secondary and/or tertiary treatment as is warranted with reference to influent quality for strong stream and weak stream and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

Sr No.	Parameters	Standards prescribed by Board (If any)
	I. Compulsory Parameters	Limiting Concentration in mg/l, except for pH
01	pH	5.5 to 9.0
02	Temperature	45° Ambient at discharge point
03	BOD 3 Days 27 Deg.C	(100) 30
04	Suspended Solids	100
05	COD	250
06	Oil & Grease	10
07	Total Residue Chlorine	01
08	Ammonical Nitrogen (as N)	50
09	T.K.N	100
10	Arsenic (as As)	0.2
11	Mercury (as Hg)	0.01
12	Lead (as Pb)	0.1
13	Cadmium (as Cd)	2
14	Chromium Total (as Cr)	2
15	Copper (as Cu)	3
16	Zinc (as Zn)	15
17	Selenium (as Se)	0.05
18	Nickel (as Ni)	5
19	Cyanide (as CN)	0.2
20	Fluoride (as F)	15
21	Sulphide (as S)	5
22	Phenolic Compound (as C ₆ H ₅ OH)	5
23	Hexavalent Chromium (As Cr+6)	0.1
24	Pesticides	Absent
25	Boron (as B)	Nil
26	Chlorides	Nil
27	Sulphate	Nil
28	Dissolved Solids (inorganic)	2100
29	Color	100 Pt-Co Unit.

Note:-

- i) All efforts should be made to remove colour and unpleasant odour.
- ii) If the CETP is not able to achieve the outlet parameters, then all the members and the said Society would be individually and jointly responsible and liable for legal actions under the provisions of sections 47 of the Water (Prevention & Control of Pollution) Act, 1974.

D] Disposal: The treated effluent shall be connected to the sewerage system (Closed Pipeline) and finally discharge into Marine Coastal Area, at a point specified by National Institute of Oceanography (NIO).

- 2) A] As per your consent application, you have provided treatment facility for the Domestic effluent.

B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards/ prescribed under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

(1)	Suspended Solids.	Not to exceed	100	mg/l.
(2)	BOD 3 days 27°C.	Not to exceed	100	mg/l.

C] Disposal: The treated effluent shall be connected to the sewerage system (Closed Pipeline) and finally discharge into Marine Coastal Area, at a point specified by National Institute of Oceanography (NIO).

- 3) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling or boiler feed	Nil
2.	Domestic purpose	7.0
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	120
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	Nil

- 4) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.

Schedule-IITerms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and also erected following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S %	SO ₂ Kg/Day
1	D.G. Set (750 KVA) - 1 Nos.	-----	*6.0	HSD	100 Lit./Hr	1.0%	1.4

(*Above the roof of the building in which it is installed)

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150mg/Nm ³ .
--------------------	---------------	-------------------------

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Schedule-III
Details of Bank Guarantees

Proposed Bank Guarantee:

Sr. No	Consent (C to E/O/R)	BG Guarantee	Submission Period	Consent conditions	Compliance period	Validity
1	C to R	Rs.10.0 Lakhs	15 Days	Towards O & M of pollution control system	31.12.2021	30.04.2022

Schedule-IV**General Conditions:**

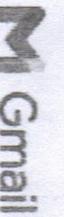
- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) Industry should monitor effluent quality, stack emissions and ambient air quality quarterly.
- 3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) The firm shall submit to this office, the 30th day of September every year , the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 7) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HW(M&TM) Rules 2016, which can be recycled /processed/reused/recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) The industry should comply with the Hazardous & Other Waste (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazarsous & Other Waste (M & TM) Rules, 2019 for the preceding year April to March in Form-IV by 30th June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 10) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 11) The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 12) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 13) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 14) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 15) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust



SUDARSHAN REPORT EFFLUENT QUALITY AT CETP STORAGE TANK

Aug-23				Sep-23				Oct-23			
DATE	PH	CODmg/l	TDSmg/l	DATE	PH	CODmg/l	TDSmg/l	DATE	PH	CODmg/l	TDSmg/l
01-08-2023	7.73	270	3800	01-Sep	7.92	220	4000	01-Oct	8.1	228	4100
02-08-2023	7.27	231	4300	02-Sep	7.1	250	4300	02-Oct	8.08	163	4400
03-08-2023	8.01	212	5000	03-Sep	7.89	238	3400	03-Oct	8.21	189	5000
04-08-2023	7.9	228	4800	04-Sep	7.94	255	3500	04-Oct	8.42	122	4400
05-08-2023	8.07	220	4400	05-Sep	8	277	5200	05-Oct	8.47	179	5100
06-08-2023	8.03	198	4400	06-Sep	8.26	179	5500	06-Oct	7.99	224	5100
07-08-2023	7.89	247	4600	07-Sep				07-Oct	8	183	5200
08-08-2023	8.12	266	6300	08-Sep	8.21	261	5100	08-Oct	8.02	189	4900
09-08-2023	8.07	228	5600	09-Sep	7.9	266	4200	09-Oct	7.86	197	5500
10-08-2023	7.89	261	5700	10-Sep	7.8	261	5700	10-Oct	7.81	220	5800
11-08-2023	7.62	253	4000	11-Sep	7.84	212	5200	11-Oct	7.86	208	5600
12-08-2023	8.09	269	5700	12-Sep	7.93	150	5700	12-Oct	7.84	220	5400
13-08-2023	8.04	269	5000	13-Sep	7.87	155	5500	13-Oct	8.04	250	5500
14-08-2023	7.92	253	5500	14-Sep	8.06	202	4700	14-Oct	8.02	244	5900
15-08-2023				15-Sep	8	253	5700	15-Oct	7.98	183	5200
16-08-2023	7.8	212	5100	16-Sep	8.32	261	5600	16-Oct	7.92	239	5700
17-08-2023	8	261	5300	17-Sep	7.96	266	5100	17-Oct	8	266	5800
18-08-2023	7.61	256	4700	18-Sep	8.47	208	5500	18-Oct	7.85	250	5900
19-08-2023	7.64	249	5100	19-Sep				19-Oct	7.8	269	5600
20-08-2023	7.69	233	4100	20-Sep				20-Oct			
21-08-2023	7.53	250	4500	21-Sep	7.81	266	4600	21-Oct			
22-08-2023	7.36	310	5100	22-Sep	8.25	250	4700	22-Oct			
23-08-2023	7.2	294	5500	23-Sep				23-Oct			
24-08-2023	7.45	269	5300	24-Sep	7.44	258	4100	24-Oct			
25-08-2023	6.63	220	3800	25-Sep	7.52	266	4700	25-Oct			
26-08-2023	7.25	240	4000	26-Sep	8.07	338	4900	26-Oct			
27-08-2023	7.93	269	4500	27-Sep	8.19	225	4700	27-Oct			
28-08-2023	7.75	212	4300	28-Sep	8.19	225	4700	28-Oct			
29-08-2023	7.67	155	4000	29-Sep	7.69	208	4600	29-Oct			
30-08-2023	7.64	230	4100	30-Sep	8.1	214	4500	30-Oct			
31-08-2023	8.54	539	4600					31-Oct			





RIA CETP <riacetp@gmail.com>

Circular for General Meeting on 13.01.2020

2 messages

Wed, Jan 8, 2020 at 10:19 AM

RIA CETP <riacetp@gmail.com>

To: abhijit.doshi@clariant.com, Shallesh Nakate <shallesh.nakate@clariant.com>, Abhijit Naik <abhijit.naik@clariant.com>, Aditya Kumar Nigam <adityakumar.nigam@excelind.com>, Ajay Phase <ajay.phase@excelind.com>, Shrish Satpute <shrish@anshulchemicals.com>, Patke <patke@anshulchemicals.com>, ukadam@anthea-aromatics.com, Jaji Joseph <vjoseph@anthea-aromatics.com>, Prakash B shete <psheete@anthea-aromatics.com>, nagathil6@gmail.com, Danashmand Roha <danashmandworks@gmail.com>, galjanaan.bamane@rapakos.com, Pradeep Konkar <pkonkar@dmcc.com>, SATISH KULKARNI <satish.kulkarni@solway.com>, mohitjalote@solway.com, shallesh.narkar@unichemlabs.com, dilip.deshpande@rahicolours.com, g.murugan@rohagroup.com, Kishor Sanap <krisanap@limechem.com>, nmk <roha_nmk@fdchdia.com>, genadmir <genadmir@neelkon.com>, ehns@mazdacolours.com, adminroha@mazdacolours.com, jaychandra.prasad@privi.co.in, megha.shinde@privi.co.in, mu.rajurkar@becchemicals.com, P A Deshmukh <pdeshmukh@anekprayog.com>, vbhohr@anekprayog.com, sisingh@transfurt.com, sarjay@transfurt.com, R Gandhi <gandhi@sncl.com>, Asif Mapkar <navnathp@kores-india.com>, Mukund Mishra <mukund@kores-india.com>, tashkarchemicals@hotmail.com, "Bhikaji N. Kadam" <bhkadam@sudarshan.com>, PATIL Paresh <P.PATIL@naturex.com>, Kedia Ravi <ravindra.kedia@yahoo.in>, vidhi_factory <vidhi_factory@yahoo.co.in>, sdesai@godeepak.com, nilesh.adsure@jicorp.in, philip.joseph@rapakos.com, rutesh.joshi@sempertigroup.com, Jaanhvi.Nautiyal@sempertigroup.com, dinesh.dhanvi@sempertigroup.com, sjadhav@dmcc.com, stamhankar@dmcc.com, Rajesh Nimbalkar <rajesh.nimbalkar@excelind.com>, grish.kakade@unichemlabs.com, cc: Bardekar <pbb@elpe.com>

Dear Sirs,

On Monday 13.01.2020, Chairman wants to discuss on some very important

issues related to handover of CETP to MIDC at 3.30 pm, at RIA office with you.

You are requested to attend the meeting.

Thanks & Regards

D.G.Nandgaonkar.

Mon, Jan 13, 2020 at 10:27 AM

RIA CETP <riacetp@gmail.com>

To: abhijit.doshi@clariant.com, Shallesh Nakate <shallesh.nakate@clariant.com>, Abhijit Naik <abhijit.naik@clariant.com>, Aditya Kumar Nigam <adityakumar.nigam@excelind.com>, Ajay Phase <ajay.phase@excelind.com>, Shrish Satpute <shrish@anshulchemicals.com>, Patke <patke@anshulchemicals.com>, ukadam@anthea-aromatics.com, Jaji Joseph <vjoseph@anthea-aromatics.com>, Prakash B shete <psheete@anthea-aromatics.com>, nagathil6@gmail.com, Danashmand Roha <danashmandworks@gmail.com>, galjanaan.bamane@rapakos.com, Pradeep Konkar <pkonkar@dmcc.com>, SATISH KULKARNI <satish.kulkarni@solway.com>, mohitjalote@solway.com, shallesh.narkar@unichemlabs.com, dilip.deshpande@rahicolours.com, g.murugan@rohagroup.com, Kishor Sanap <krisanap@limechem.com>, nmk <roha_nmk@fdchdia.com>, genadmir <genadmir@neelkon.com>, ehns@mazdacolours.com, adminroha@mazdacolours.com, jaychandra.prasad@privi.co.in, megha.shinde@privi.co.in, mu.rajurkar@becchemicals.com, P A Deshmukh <pdeshmukh@anekprayog.com>, vbhohr@anekprayog.com, sisingh@transfurt.com, sarjay@transfurt.com, R Gandhi <gandhi@sncl.com>, Asif Mapkar <navnathp@kores-india.com>, Mukund Mishra <mukund@kores-india.com>, tashkarchemicals@hotmail.com, "Bhikaji N. Kadam" <bhkadam@sudarshan.com>, PATIL Paresh <P.PATIL@naturex.com>, Kedia Ravi <ravindra.kedia@yahoo.in>, vidhi_factory <vidhi_factory@yahoo.co.in>, sdesai@godeepak.com, nilesh.adsure@jicorp.in, philip.joseph@rapakos.com, rutesh.joshi@sempertigroup.com, Jaanhvi.Nautiyal@sempertigroup.com, dinesh.dhanvi@sempertigroup.com, sjadhav@dmcc.com, stamhankar@dmcc.com, Rajesh Nimbalkar <rajesh.nimbalkar@excelind.com>, grish.kakade@unichemlabs.com, saiyadev.pandey@sempertigroup.com

Reminder
(Quoted text hidden)

MINUTES OF SPECIAL GENERAL MEETING CONVENED ON 13.01.2020

anda : To discuss with members on very important points related to handover of CETP

MIDC

Points Discussed:

1. Hon. Chairman welcomed the members and briefed them on above subject.
2. He informed that it was finalized in the meeting with MIDC Office at Khanda Colony Panvel held on 07.01.2020, to handover the CETP to MIDC with effect from 1st Feb. 2020.
3. He further informed that MIDC assured in the meeting that all plot holders of MIDC Roha, will be members of CETP with effect from 1st Feb. 2020.
4. The contribution of 25% of proposed project cost will be calculated based on water consumption of each member industry was accepted and finalized in the said meeting.
5. The contribution/instalments will start from month of March-2020 and will be collected in next consecutive 12 months.
6. He further informed that the monthly treatment charges will be calculated by CETP and the statement will be submitted to MIDC and billing will start from month of March 2020.
7. He explained the formula for monthly treatment charges as below :
 - a) 70% of the cost (@ Rs. 13/M³) will be charged on monthly water consumption
 - b) 30 % (@ Rs. 25/M³) will be charged on organic load by multiplying factor on the basis of chamber analysis.
8. MIDC to refund certain amount to RIA-CETP out of the amount collected for its own expenses towards expenses for vigilant sampling, analysis, etc.
9. MIDC will grant higher volume of water supply to industries on their individual request / applications.
10. Contractor will work in battery limit i.e. within the CETP premises.
11. In case COD of influent crosses 3000 ppm, Contractor will report to RIA-CETP and MIDC.
12. Contractor will not sample / monitor any of the member industry without permission of RIA-CETP.
13. RIA-CETP will operate Testing Laboratory for monitoring effluent quality of member industries and verify influent quality on daily basis.
14. MIDC will recover outstanding dues of RIA-CETP from its member industries through monthly water bills in instalments or as per instructions of RIA-CETP.
15. Contractor shall install pilot plant to prove the treatment scheme with desired results for a period of one month. These results will be witnessed by MIDC, MPCB and RIA-CETP.
16. RIA-CETP and MIDC can review the treatment scheme based on the pilot plant operation and its success.
17. The Chairman highlighted that effluent load received at inlet of CETP exceeds by around 25 to 30 % of the calculated effluent load. This necessitates to verify the authenticity of water consumption at respective industries which will be verified by formulated team of RIA-CETP.

18. With reference to meeting held on 17.12.2019 Chairman instructed to issue penalty of Rs. 5 lakhs to industries found discharging effluent illegally from hidden points.
19. The MOU points discussed by Chairman will be authenticated and approved by MIDC.
20. Meeting ended with thanks to chair.

P. P. BARDESKAR
HON. CHAIRMAN



MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION

(A Government of Maharashtra Undertaking)

Udyog Sarthi Building, MIDC Head Office, Andheri (E), Mumbai 400 093

No. MIDC/Dy.CEO (Env)/ E3069/2021

Date : 03/11/2021

To,

1) The Chairman,

RIA CETP, R.I.R.C Building,
Plot No. 6, MIDC, Dhatav,
Roha, Dist :- Raigad - 402 116

e-mail :- riacetp@gmail.com

Contact No. :- 02194-263589

02194-263887

2) M/s. Sudarshan Chemicals

C5G7+R5M, Dhatav,

Dist :- Raigad, 421 203

Ph. No. 02194-660200

sudarshanroha2@rediffmail.commmvelankar@sudarshan.comnvkamat@sudarshan.com

Sub :- Committee's report on RIA CETP, Roha related issues with M/s. Sudarshan Chemical Industries Limited, MIDC, Roha.

Ref :- MIDC's Office Order No. 523/2021 dated 11th August, 2021.

As per the above referred office order, a committee comprising of Dy.CEO (Env), CAO, GM (Law), SE (K) and the undersigned was constituted, to resolve the RIA CETP, Roha related issues with M/s. Sudarshan Chemicals Industries Limited, Roha.

Both the parties submitted their written statements to MIDC after hearing before the Committee. Accordingly, the Committee's report is enclosed herewith for your information and further action and office record please.

Thanking you.

Yours faithfully

(Signature)
03/11/2021
Chief Engineer (HQ),
MIDC, Andheri - 93.

DA :- AS above

- Copy submitted to Hon'ble CEO, MIDC.
- Copy fwc to :-
 1. Chief Accounts Officer, MIDC, Andheri (E)
 2. General Manager (Law), MIDC, Andheri (E)
- Copy to :-
 1. SE (Kokan), MIDC, Panvel for information and necessary action
 2. EE (Alibaugh), MIDC for information and necessary action.
 3. DE (Roha), MIDC, Sub-division, Roha for information and necessary action.

The proportionate Capital Cost that could be requested from Sudarshan works out as follows

i)	CETP Capacity	- 22.5 MLD
ii)	Sudarshan low COD Effluent proposed to be mixed with concentrated effluent of RIA CETP at Anoxic tank, as per CH2M process design	- 06.5 MLD
iii)	Cost of CETP Items from Anoxic tank till final discharge	- Rs. 24.16 Crores
iv)	Proportional Capital Cost by RIA CETP Association (@25%) [25 /100 * Rs.24.16 Cr]	- Rs. 6.04 Crores
v)	Proportionate Capital Cost expected from Sudarshan Chemicals [6.5MLD/22.5 MLD * Rs. 6.04 Cr.]	- Rs. 1.75 Crores

10.21) The Committee further observed that the functioning of the CETP (i.e O&M) is also important. Hence, considering the technical and financial viability, the treated effluent of Sudarshan needs to be mixed with concentrated effluent of RIA CETP SSI member & hence, Sudarshan may facilitate the SSI member units as a CSR activity in O&M of CETP. Therefore, the Committee proposes that a separate meeting may be convened by E&MD (Since Sudarshan has resigned from CETP Membership on 12th September, 2016) and work out the proportionate hydraulic charges covering electricity, man power etc from CETP Anoxic tank to final discharge sump and request Sudarshan to contribute the same as a CSR for the control of Pollution and Betterment of Environment in and ground the Roha MIDC area.

11. **Recommendations of the Committee :-**

11.1) It is seen that from the year 2005 to 2016 (till resignation on 12th September, 2016) Sudarshan was member of RIA CETP and using CETP facilities and was paying undisputed hydraulic charges to RIA CETP. Hence committee proposes that Sudarshan Chemical shall entitle to pay the balance capital cost contribution of Rs. 1.42 Crores towards expansion of RIA CETP from 10 MLD capacity to 22.5 MLD.

11.2) MIDC took over up-gradation and O&M of RIA CETP from 1st February, 2020 as per Directions of MPCB, hence, Sudarshan may pay the balance capital cost contribution of Rs. 1.42 Crores to MIDC and also pay Rs. 1.75 Crores the proportionate Capital Cost of up-gradation of CETP work undertaken by MIDC vide work order No. MIDC/ABG/JC/IFMS/C-98958 of 2019 dated 09/09/2019.



OUTSTANDING PEYMENTS OF GST BILL -SUDARSHAN CHEMICALS IND

DT.13.10.2023

BILL NO.	DATE	BILL BASIC AMT	GST	TOTAL BILL AMT	PAID BILL AMT	TDS	BALANCE AMT
72	ATC	400000	72000	472000	390763	37320	43917
171	Oct-17	1049200	188856	1238056	371417	31480	835159
210	Nov-17	1067100	192078	1259178	377753	32020	849405
248	Dec-17	1115595	200807	1316402	394921	33470	888011
283	Jan-18	1238950	148674	1387624	416287	37170	934167
317	Feb-18	1172150	140658	1312808	393842	35170	883796
Total (A)		6042995	943073	6986068.1	2344983	206630	4434455
351	06.04.18	1244000	149280	1393280	418834	38170	936276
386	07.05.18	1272200	152664	1424864	429669	40380	954815
425	08.06.18	1345950	161514	1507464	451199	39340	1016925
460	08.07.18	1311050	157326	1468376	433973	32800	1001603
495	06.08.18	1093155	131179	1224333.6	368850	34350	821133.6
529	08.09.18	1144900	137388	1282288	382006	31670	868612
563	09.10.18	1055600	126672	1182272	352442	29430	800400
597	13.11.18	980750	117690	1098440	323472	23370	751598
631	04.12.18	778700	93444	872144	238274		633870
666	09.01.19	992650	119118	1111768	333530	29780	748458
701	06.02.19	937150	112458	1049608	314882	28120	706606
736	06.03.19	1063650	127638	1191288	357387	31910	801991
Total (B)		13219755	1586371	14806126	4404518	359320	10042288
771	08.04.19	1208000	144960	1352960	405888	36240	910832
806	06.05.19	1275400	153048	1428448	428534	38270	961644
841	10.06.19	1230300	147636	1377936	413380	36910	927646
876	08.07.19	1595600	191472	1787072	335077	29920	1422075
912	08.08.19	1822640	218717	2041357	382754	34180	1624423
947	10.09.19	1935760	232291	2168051	406509	36300	1725242
Total (C)		9067700	1088124	10155824	2372142	211820	7571862
Total (A + B + C)		28330450	3617568	31948018	9121643	777770	22048605

Total GST Bill Basic Amt (01.07.17 to 31.03.20)	28330450
12 % Gst Amt	3617568
Total Bill AMT (A + B + C)	31948018
Recd Part Payment Amt (01.07.17 to 31.03.20)	9899413
Total GST Bill Pending Amt (01.07.17 to 31.03.20)	22048605
(B.A 1,96,86,254 + 12 % GST 23,62,350 = 2,20,48,605)	



RIA-CETPC OP. SOC LTD
 EXECUTIVE DIRECTOR

FLOW DIAGRAM OF CETP

FROM 12.09.2016 TO TILL DATE

